

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1152 of 2024

In the matter of:

SUDHIR KUMAR JHA

...APPLICANT

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

...RESPONDENTS

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THROUGH

Kabir Sagar Ghosh

KABIR S. GHOSH
D/1559/2015
Advocate for the Respondent No. 2
Enrollment No. D/1559/2015
C-360, LGF, Defence Colony,
New Delhi - 110024
Email: kabirsagar49@gmail.com
Ph: +91 9599966048

Place: New Delhi
Dated: 22.04.2025

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O.A. No. 1152 of 2024

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CENTRAL POLLUTION CONTROL BOARD & ORS.

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REPLY ON BEHALF OF THE RESPONDENT NO. 2 TO THE O.A. NO. 1152
OF 2024 ALONG WITH AFFIDAVIT

MOST RESPECTFULLY SHOWETH

1. That the instant Reply is being filed on behalf of the Respondent No. 2 i.e., Ankur Udyog Ltd. That the answering Respondent has gone through the contents of the Application and denies each and every one of the averments and allegations made therein save and except those which are specifically admitted herein.
2. That it is further submitted at the very outset that the instant Application preferred by the Applicant, i.e., Sh. Sudhir Kumar Jha, is not maintainable either in law or in fact in as much as such is liable to be dismissed and that the application has been filed by the Applicant by suppressing and misrepresenting crucial facts.

3. That before adverting to the Para-Wise reply to the averments made in the Application, the answering Respondent craves the leave of this Hon'ble Tribunal to submit the following **preliminary submissions**.

PRELIMINARY SUBMISSIONS:

4. That the Respondent No. 2, i.e., Ankur Udyog Ltd. (Respondent No. 2) has set-up an Integrated Steel Plant of 3 lakh TPA and Captive Power Plant of 30 MW Capacity in the notified Industrial Area i.e. GIDA, Gorakhpur. It is submitted that the establishment of the Plant commenced in the year 2020 and the plant has come into production only in the year 2023. It is submitted that the plant is fully operational and gainfully employs over 2000 people, thereby providing large scale employment opportunities in the area. The Plant is fully Integrated from Iron Ore to Sponge Iron to MS Billets to TMX Rebars. The plant has developed a Private Railway Siding within the Plant Premises to minimise road movement and the entire Power / Electricity requirement of the Plant is Captively Generated.
5. It is further submitted that TMX Rebars Manufactured in the plant are through ultra-modern State of Art systems, and the plant has employed the latest technology and equipment, and is the most modern plant in the entire State of Uttar Pradesh. The Respondent No. 2, has incorporated the latest technology for the purposes of manufacturing which not only result in superior product, but take into account all safeguards and compliances concerning the environment. The Respondent No. 2 has obtained all requisite permissions and approvals and strives to operate in a sustainable and environment friendly manner.

6. It is further submitted that the Respondent No. 2 has duly obtained Environmental Clearance from the MoEF & CC, Govt. of India as well as a Consent to operate from the UPPCB. Furthermore, as per prevailing norms, Air Pollution Control Equipment are installed and operational at the plant, further the plant is based on Zero Liquid Discharge (ZLD). It is submitted that some of the crucial and mandatory equipment installed and operational at the plant include Electrostatic Precipitator (ESP) attached to CFBC Boiler, Electrostatic Precipitator (ESP) attached to WHR Boiler, bag filters installed at various pollable emission points in the DRI Plant, and Fume Extraction System in the Steel Melt Shop. That the photographs of the Air Pollution Control Equipment clearly indicate that Ankur Udyog is adhering to all Environmental norms to the highest standards. That the photographs of the Respondent No. 2 plant attached herewith as **ANNEXURE A**.
7. That The land on which the plant has been set-up is situated in the Notified Industrial Area i.e. GIDA, the land has been specifically allotted to the Respondent No. 2 for establishment of an integrated steel plant. In this industrial area numerous heavy industries are operating and this area is also adjacent to NH 28 and Rail track with heavy traffic. The respondent has installed all the latest pollution control equipment's and is meeting all the laid down environmental norms. It is further submitted that the area on which the plant is operating is a low-land area, and before any kind of development or construction, it required a filling of 8-10 feet. The construction of roads and development of green held could only be possible after the land filling and proper compaction which takes considerable time,

especially in view of the fact that vehicle weighing up to 100 tns ply upon the roads in the plant. Such compaction of freshly filled areas usually takes two monsoons to settle.

8. That further, the Respondent No. 2 is also regularly submitting a detailed Six-Monthly compliance report to the MoEF & CC as well as to the UPPCB details of compliances along with independent 3rd Party Test reports. Further the UPPCB from time to time has been carrying out inspections and checks in the respondent's factory. A copy of the last Six-Monthly Compliance Report for the period April - 2024 to September - 2024 is attached herewith and is marked as **ANNEXURE B**.
9. That it is further submitted before this Hon'ble Tribunal that the Respondent No. 2 has always been conscious of its environmental responsibilities and that in furtherance of the same, the Respondent No. 2 has also planted more than 10,000 tree saplings within the plant premises and a lush green belt is being developed which is also apparent from the photographs of the premises. Further Green Belt is also being developed and more than 5,000 tree saplings are proposed to be planted in the upcoming monsoon seasons. That the photographs of the tree saplings planted within the premises is annexed herewith and marked as **ANNEXURE C**.
10. That further, in so far as the Applicant in the instant OA is concerned, i.e., Sh. Sudhir Kumar Jha, it is submitted that he has preferred the Application with completely malafide and mischievous intentions. It is submitted that the Applicant has preferred frivolous complaints to various authorities, including the UPPCB, in pursuance thereof, the UPPCB has carried out inspections of the plant premises on

27.12.2024. Although the Installed pollution control equipment's, and Stack emissions were found satisfactory as per norms, certain points regarding infrastructure and peripheral developments works were noted and a show cause notice dated 31.12.2024 was issued by the UPPCB stating the followings points: (a) construction of concrete road within the plant premises (b) installation of water sprinklers to control dust, (c) increasing the capacity of covered raw material storage area, (d) raising height of the boundary walls towards the village side, (e) further development of green belt & (f) ensure proper disposal / storage of ash generated in the plant. It may be noted that even in this show cause notice, no deficiencies regarding pollution control equipment and/or plant emissions were pointed out. The copy of the show cause notice dated 31.12.2024 is attached herewith and is marked as **ANNEXURE D**.

11. The answering respondent has taken immediate corrective measures to implement the points mentioned in the show cause notice issued by the UPPCB. Vide its letter dated 11.04.2025 the answering respondent has submitted the status of the progress made in 3 months regarding the points mentioned in the show cause notice before the UPPCB. The copy of the reply letter dated 11.04.2025 is attached herewith and is marked as **ANNEXURE E**.
12. That on dated 08.04.2025 and 15.04.2025 the UPPCB conducted inspections of the respondent's factory, the findings of the inspection are listed below-
 - I. The pollution control equipment installed in the plant like Electro static Precipitator (ESP), Fume Extraction System (FES),

Bag Filters etc. were found to be operational satisfactorily and as per the prescribed norms.

- II. Out of the total 2.75 KM road within the plant premises, the work of construction of Concrete Road of 1.50 KM road was found completed and the remaining 1.25 KM road was under construction. It has been directed to complete this remaining work within 03 months.
- III. It was found that 55 nos of water sprinklers were installed and running in the plant. It was directed to install 20 more water sprinklers on the boundary towards the village side within 03 months.
- IV. Separate energy meters were found installed for pollution control equipment's and Energy consumption log books were found properly maintained.
- V. 02 PTZ cameras facing the stacks were found installed and operational.
- VI. All compliance reports required to be filed for the Environmental Clearance and Consent to Operate were found in order and timely filed.
- VII. No Liquid Discharge was found from the plant i.e. the plant is operating on Zero Liquid Discharge (ZLD).
- VIII. Air quality monitoring was carried out by the UPPCB in the plant area and the PM10 was found at 197.56mg/nm which is a marked improvement from before.
- IX. A new covered shed of 20,000 MT capacity was found constructed and the total Covered storage area for Raw Material

now stands at 50,000 MT capacity against 30,000 MT capacity earlier.

- X. Height of the boundary wall towards the Village area was found to be increased by 10 feet by installing GI sheets above the RCC/Brick Wall. Now the height of the boundary wall towards village side is 22 feet which was 12 feet earlier.
 - XI. Approx. 10,000 Tree saplings were found planted and an area for planting approx. 5,000 more tree saplings in the upcoming monsoon season was earmarked and being prepared within the plant premises.
 - XII. Ash generated in the plant was found to be transported in covered vehicles and the ash stored was found to be properly water sprayed and moistened.
13. Further, in view of the aforesaid, the UPPCB issued an order 17.04.2025 under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, vide this order, the UPPCB has observed that while certain deficiencies raised in the Show Cause Notice persisted, the Respondent No. 2 had made marked improvements on various aspects. That, in particular, the UPPCB has, inter alia, observed at per Sl. No. 7 of the order that as per the inspection carried out by the Regional Office of UPPCB on 08.04.2025, the air pollution levels within the premises were recorded at 197.56 mg/sq. mts. which is a marked improvement from before. That vide the order dated 17.04.2025, the UPPCB also issued several directions to the Respondent No. 2, to be complied within a set-timeline of 3 months, and further also sought a bank guarantee of Rs. 10 lakhs to ensure compliance of the same, which has been submitted by the

Respondent No. 2 on 21.04.2025. That accordingly, the show cause notice dated 31.12.2024 issued against the Respondent No. 2 under Section 31A read with Section-21(4) of the Air (Prevention and Control of Pollution) Act, 1981 has been disposed of with the following instructions (translated from Hindi to English) under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981:-

1. It should be ensured that all the roads from National Highway to the main gate of the industry and inside the unit premises are made metallic within 3 months.
2. Installation of 20 additional water sprinklers proposed along the boundary wall raised by the industry towards the population should be completed within 03 months.
3. It should be ensured that sufficient number of tall, dense and pollution-resistant trees are planted inside the industrial premises during the coming monsoon season.
4. To control fugitive emission in the industrial premises, water sprinklers should be operated continuously and sufficient quantity of water should be sprayed. The ash generated from the industry should be moistened with water and taken to the disposal site through a covered vehicle. The said ash should be disposed of in such a manner that there is no adverse effect on the surrounding environment.

14. That it has further been directed vide the aforementioned order dated 17.04.2025 that the directions be complied with and a reply, with full details along with evidence of compliance be submitted to the Board within 03 months. It has further been clarified that in case the industry does not comply with the instructions within the prescribed time limit or a satisfactory reply is not received, action will be initiated against the industry as per the provisions of the Air (Prevention and Control of Pollution) Act, 1981. That a copy of the order dated 17.04.2025 issued by the UPPCB to the Respondent No. 2, is annexed herewith as **ANNEXURE F**.
15. That coming to the instant OA filed by the Applicant herein, it is submitted that the Applicant has filed the instant OA in a motivated manner, The Respondent No. 2, with the greatest respect and responsibility, submits that the Respondent No. 2, being a newly set up plant, various vested interests, out of competition and business rivalry, have been working against its interests since even before the plant was set up. It may be noted that earlier also, certain vested interests attempted all possible means to stop the establishment of the Integrated Steel Plant by the Respondent No. 2, by challenging the allotment of land to it, by engaging in frivolous litigations. That the said frivolous litigations were ultimately put to rest by the Hon'ble Supreme Court, vide order dated 16.01.2019 in SLP (C) No. 26615/2018 & 30927/2018, wherein the Hon'ble Supreme Court, while upholding the allotment of land to the Respondent No. 2, not only dismissed the SLPs filed by such vested business interests, but also imposed costs of Rs. 50,000/- upon such entities.

16. It is again reiterated that the pollution control equipment's installed and operated by the respondents are meeting all the prescribed norms, whatever deficiency prevailed were due to infrastructure and peripherals developments, being a newly set up plant on a low-land which required 8-10 feet of land filling, this work took more time. The Applicant herein has annexed misleading pictures of certain smoke emitting chimneys (**Pg. 97 of the OA**). The chimney emitting smoke in the photographs are not of the Respondent No. 2 plant, but are pictures of another plant behind the Respondent No. 2 plant. It is submitted with respect that the bonafides of the Applicant in the instant case must be tested. That the Hon'ble Apex Court in the case of State of Uttar Pradesh & Ors. v. Uday Education & Welfare Trust & Anr. [CA No. 2407/2021] has held:

"99. We find that before a litigant is permitted to knock the doors of justice and seek orders which have far reaching effects of affecting the employment of thousands of persons, stopping investment in the State, prejudicing the interests of the farmers; the credentials and bonafides of the applicants must be tested. In the present case, there is scope to infer that the litigation could be at the behest of the existing WBIs who wanted to avoid competition and continue to get raw material at a cheaper rate. There is also scope to infer that it could be at the behest of the WBIs in the adjoining Yamuna Nagar district of Haryana where lakhs of tons of timber is exported from the State of Uttar Pradesh. There is scope to infer that it could be in the interest of middlemen who are engaged in exporting timber from Uttar

Pradesh to Haryana. We would, therefore, only request the learned NGT that, when credentials and bonafides of such litigants are seriously raised and when entertaining the grievance of such litigants, which is likely to adversely affect the rights of many, it should ensure the bonafides and credentials of such litigants."

17. That thus, in view of the aforesaid, it is submitted with greatest respect that the OA filed by the Applicant is false, motivated, and malafide and has been filed with ulterior motives. Furthermore, the Respondent No. 2 is adhering and complying with all environmental norms and regulations strictly and to the highest standards and is continuously striving to make the plan even more environment friendly.

PARA WISE REPLY:

18. That the contents of Para 1 of the OA do not pertain to the Respondent No. 2 and therefore no reply to the same is warranted.
19. That the Contents of Para 2 of the OA are denied as being false, frivolous and without basis. It is categorically denied that the activities of the Respondent No. 2 are causing environmental pollution in the vicinity. It is submitted and reiterated that the Respondent No. 2 is operating in the designated area earmarked for industrial activity by the State and that the Respondent No. 2 is complying with all environmental safeguards as per norms and applicable regulations.

20. That the contents of Para 3 of the OA are denied as being completely false, without basis and vague. It is categorically denied. It is further denied that the smoke emitted from the chimneys of the industry is causing “legal” diseases to the residents of the 12 surrounding villages. as a matter of fact, the Applicant herein has annexed pictures of certain smoke emitting chimneys (**Pg. 97 of the OA**), which are in fact not even photographs of the Respondent No. 2 plant, but are pictures of another adjacent plant.
21. That it is further denied that such emissions have resulted in life-threatening diseases among senior citizens and young adults or that the poisonous smoke and ash is ubiquitous in the atmosphere of the villages. It is submitted that the said allegations are completely vague, without any specifics and patently false. That it is reiterated that the Respondent No. 2 is adhering to all environmental norms and laws and furthermore. It is further submitted that the Applicant herein does not even claim to be a resident of any of the 12 villages as mentioned, and neither is any such resident been made party to the instant Application, which clearly raises suspicion over the bona-fides of the Applicant and clearly indicates that the instant OA has been filed at the behest of persons with illegal and malafide motives, who hold grudges and business rivalry with the Respondent No. 2.
22. That the contents of Para 4 of the OA pertain to communications by the Applicant to various government bodies and therefore cannot be commented upon by the answering Respondent. However, to the extent that it has been mentioned that the letters mention alleged deplorable conditions or the nearby villages are concerned, the said allegations are completely-false and are denied.

23. That the contents of Para 5 of the OA to the extent that the same pertain to communications by the Applicant to various government bodies are concerned, are not being commented upon. However, to the extent that it has been submitted that no action has been taken by the concerned authorities are concerned, the same are being denied in entirety. It is submitted that in pursuance of the complaints made by the Applicant, the UPPCB has carried out multiple inspections of the plant premises on 29.02.2024, 27.12.2025, 8.05.2025 & 15.05.2025 and have also issued show cause notice dated 31.12.2024 and has directed the respondent to deposit of an amount of Rs 10 Lacs in form of Bank guarantee, which has been duly deposited by the respondent on 21.04.2025.
24. That the contents of Para 6 pertain to communications to which the Respondent No. 2 is not privy to, and therefore, no comment thereupon is warranted.
25. That the contents of Para 7 are denied in entirety. It is submitted that of the 6 photographs, (Annexure A-4 of the OA), the 2nd and 6th appear to be photographs some plant in the vicinity. That the plants shown in the said photographs do not even pertain to the Respondent No. 2. That the same clearly indicates that the Applicant, in his haste to achieve his illegal and malafide motives, has attached photographs of an adjoining factory in order to mislead this Tribunal. That it is submitted with respect that the present OA is liable to be dismissed on this ground alone.
26. That the contents of Para 8 & 9 of the OA are a matter of record and therefore require no response from the answering Respondent.

27. That the contents of Para 10 are denied as being misleading and false. It is reiterated that the Applicant has filed the present OA in order to arm-twist the Respondent No. 2 and that the OA has been filed by the Applicant with ulterior and malafide motives.
28. That the contents of Para 11 are denied as being false, misleading and without any basis. It is denied that the intervention of this Hon'ble Tribunal is required to ascertain as to whether there is any violation of conditions, whether there is any violation of criteria if any for establishing such industries, whether there is any prohibition issued under any of regulations for establishing such units in the area and whether there was any possibility of pollution being caused during the operation of industry due to non-compliance of the pollution control mechanism prescribed to curb air dust pollution. The land on which the plant has been set-up is situated in the Notified Industrial Area GIDA, the land has been specifically allotted to the respondent for establishment of an integrated steel plant, and the plant has been established after getting the Environmental clearance from the MoEF&CC & Consent to Establish from the UPPCB. It is submitted and reiterated that the Respondent No. 2 has, and continues to adhere to all environmental norms and regulations. It is further submitted that the Applicant has made completely vague and baseless allegations and submissions in the present OA without specifying a single instance of violation.

REPLY TO GROUNDS:

29. That the contents of Para 12 pertain to the Grounds on which the Applicant has filed the present OA. It is submitted that each and

every Ground (from Ground A to L) are baseless, false, misleading and are therefore denied in entirety. It is specifically denied that the Respondent No. 2 has acted in any negligent manner or that the people residing in the vicinity of the industrial area are compelled to lead a pathetic life or that there is a violation of their right to breathe. It is further denied that the Applicant has gone from pillar to post in order to preserve the environment. It is reiterated that the Applicant is acting at the behest of vested interests and has filed the present OA in a malafide manner.

30. It is denied that there has been any gross ignorance of the respondent authorities or that they have miserably failed to save the environment by not stopping the Respondent No. 2 from creating pollution. It is specifically denied that the Respondent No. 2 is violating the regulations and guidelines issued by this Hon'ble Tribunal. It is submitted that the Applicant has in the present OA attempted to go on a fishing expedition by raising bogus and completely misconceived and vague allegations without substantiating the same and without specifying any violation of any rules or by-laws whatsoever.
31. It is further denied that the Respondents are acting against the regulations of this Hon'ble Tribunal or that no effective measures to curb pollution problems have been taken into consideration. It is specifically denied that smoke and ashes are emitted from the chimneys of the Respondent No. 2 causes any pollution problem. It is further denied that poisonous gases are being belched from the chimneys of the industry or that they are causing lethal diseases to the residents and are harming soft targets such as senior citizens and

young adults. It is submitted that the Applicant herein has not specified a single case of any such resident; and moreover, the Applicant does not even reside in the vicinity. It is further reiterated that the Applicant has no locus to file the present OA and has in fact filed the present OA at the behest of vested interests. It is further submitted that the photographs annexed to the OA are in fact not of the Respondent No. 2 plant but are pictures of another factory in the vicinity. It is submitted that the same clearly indicates that the Applicant has annexed the said photographs in order to mislead this Hon'ble Tribunal.

32. It is specifically denied that the Respondent No. 2 is infringing the fundamental right to life of the residents in the vicinity. It is further denied that the other respondents have contributed to any such nuisance created by the Respondent No. 2 by not taking any strict and stringent actions to stop the Respondent No. 2 from spreading pollutants in the atmosphere. It is reiterated that the Respondent No. 2 is functioning in accordance with all environmental norms and regulations.
33. It is specifically denied that the life of innocent people is at stake or that they are being affected in any manner. It is further denied that the industry is not following the norms and rules enunciated by the Hon'ble Supreme Court in the case of MC Mehta v. Union of India. It is submitted that the Respondent No. 2, has, from the very inception, adhered to all applicable rules, regulations, guidelines and has at all times adhered to all directions issued by the competent authorities.

34. That the contents of Para 13 and 14 are a matter of record and therefore do not require any response from the answering Respondent.

REPLY TO PRAYER CLAUSE

35. That in view of the aforementioned preliminary submissions, as well as the para-wise reply to the contents of the OA, it is respectfully submitted by the Respondent No. 2 that the Prayer Clause of the OA as stated is absolutely incorrect, and vehemently denied. That the Applicant is not entitled to any relief as prayed for and the present OA of the Applicant being false, frivolous, malafide, and not maintainable, is liable to be dismissed with costs.

THROUGH



KABIR S. GHOSH
D/1559/2015
Advocate for the Respondent No. 2
Enrollment No. D/1559/2015
C-360, LGF, Defence Colony,
New Delhi - 110024
Email: kabirsagar49@gmail.com
Ph: +91 9599966048

Place: New Delhi
Dated: 22.04.2025

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

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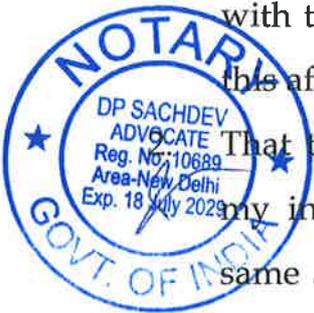
AFFIDAVIT

I, Nikhil Jalan, S/o Sh. Ashok Jalan, aged about 37 years, Resident Moharipur, Gorakhpur having factory at AL - 2, Sector 23, NH-28, GIDA Industrial Area, Sahjanwa, Gorakhpur, Uttar Pradesh - 273209, presently at New Delhi do hereby solemnly affirm and state as under:

1. That I am the Director of Ankur Udyog Ltd. i.e., Respondent No. 2 in the present Application and am therefore well acquainted and conversant with the facts and circumstances of the case and am competent to swear this affidavit.

2. That the accompanying Reply has been drafted by my advocate under my instructions. I have gone through/understood the contents of the same and state that the facts mentioned in the accompanying Reply are true and correct.

3. I state that the annexures annexed to the present Reply are true and correct copies of the respective originals.

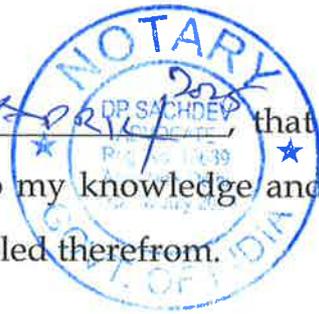
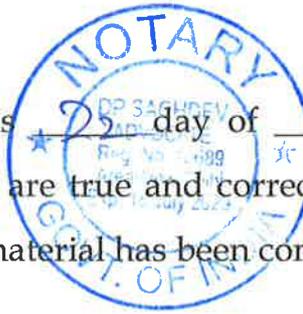


CS 4/10/21/2024
dr 22/4/2024

DP Sachdev
DEPONENT

VERIFICATION

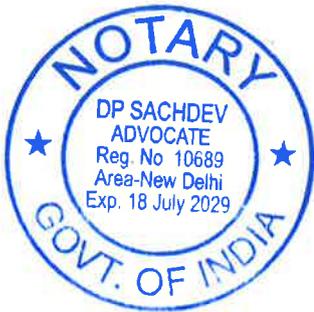
Verified at New Delhi on this 22 day of April 2018 that the content of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.



K. S. Guler
DP Sachdev
I Identify the Executant/ Deponent who has Signed in my Presence
• D/1559/2018

DP Sachdev
DEPONENT

Dr 4/10/2018
Dr 22/4/2018



ATTESTED
DP Sachdev
NOTARY PUBLIC













Date: 20.11.2024

To,
The Director,
Ministry of Environment, Forest & Climate Change
Kendriya Bhawan, 5th Floor,
Sector "H" Aliganj, Lucknow (Uttar Pradesh)

Subject: Six Monthly Compliance Report of Environmental Clearance for Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/ Hot metal for hot charging) along with 1 x 35 T Ladle Refining (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]} at Plot No. AL-2, Sector-23, GIDA Industrial Area, Village: Sahbazganj & Domharmafi, Tehsil: Sahjanwa, District: Gorakhpur (Uttar Pradesh) by M/s Ankur Udyog Limited (Steel Division) for the period of April, 2024 to September, 2024.

Environmental Clearance Letter No: J-11011/416/2017-IA. II (I), dated 17th September, 2019, amended on 01st December, 2020.

Reg: Submission of Six-Monthly Compliance Report for Period of April, 2024 to September, 2024.

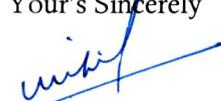
Dear Sir,

This is in connection to above mentioned subject we are hereby submitting the six-monthly compliance report of the conditions of Environmental Clearance for Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/ Hot metal for hot charging) along with 1 x 35 T Ladle Refining (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]} at Plot No. AL-2, Sector-23, GIDA Industrial Area, Village: Sahbazganj & Domharmafi, Tehsil: Sahjanwa, District: Gorakhpur (Uttar Pradesh) by M/s Ankur Udyog Limited (Steel Division) along with annexures as follows:

1. **Annexure-1:** Copy of CTE & CTO
2. **Annexure-2:** Copy of Environmental Clearance
3. **Annexure-3:** Copy of NOC from UPGWD
4. **Annexure-4:** Copy of Monitoring Reports (Air, Water, Noise, Soil)
5. **Annexure-5:** Environmental Policy
6. **Annexure-6:** News Paper Cutting for Published Notice

Currently, integrated steel plant is operating at capacity of MS Billet: 300300 TPA, Sponge Iron: 212500 TPA, MS Re Bar and Structural Steel: 291300 TPA, Captive Power Plant: 30MW (16MW WHRB and 14 MW CFBC).

Thanking You,
Your's Sincerely


Nikhil Jalan / Authorized Signatory
M/s Ankur Udyog Limited (Steel Division)

ANKUR UDYOG LIMITED (STEEL DIVISION)

CIN: U28113UP1996PLC120327 | GSTIN: 09AACCA6741R2Z2 | PAN: AACCA6741R
AL-2, Sector-23, GIDA, Sahjanwa, Gorakhpur, 273209, U.P.
Email - admin1@ankurudyog.com | Tel - 6390 122 122

**SIX-MONTHLY ENVIRONMENTAL COMPLIANCE REPORT OF
STIPULATED CONDITIONS OF ENVIRONMENTAL
CLEARANCE**

(April, 2024 to September, 2024)

For

Establishment of Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/ Hot metal for hot charging) along with 1 x 35 T Ladle Refining (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]}

By

**M/s Ankur Udyog Limited
(Steel Division)**

At

**Plot No. AL-2, Sector-23, GIDA Industrial Area,
Village: Sahbazganj & Domharmafi, Tehsil: Sahjanwa
District: Gorakhpur (Uttar Pradesh)**

For Submission to:

**Ministry of Environment, Forest & Climate Change
(Regional Office, Lucknow)**

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CHAPTER No. 01: INTRODUCTION AND PROJECT DESCRIPTION

Six monthly environmental compliance/status report is submitted for Establishment of Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/ Hot metal for hot charging) along with 1 x 35 T Ladle Refining (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]} by M/s Ankur Udyog Limited (Steel Division) at Plot No. AL-2, Sector-23, GIDA Industrial Area, Village: Sahbazganj & Domharmafi, Tehsil: Sahjanwa, District: Gorakhpur (Uttar Pradesh) for April, 2024 to September, 2024. Prior Environment Clearance was obtained from Ministry of Environment & Forests (MoEFCC) wide letter no.: **J-11011/416/2017-IA.II (I), dated 17th September, 2019 EC amendment on dated 01st December 2020**. Consent to operate for Water & Air has already been obtained for the project Vide Ref No. - **158576/UPPCB/Gorakhpur (UPPCBRO)/CTO/both/GORAKHPUR/2022, dated 22/06/2022** for validity upto 31/12/2026. Copy of CTO & CTE are attached here as **Annexure - 1**.

Currently, integrated steel plant is operating at capacity of MS Billet: 300300 TPA, Sponge Iron: 212500 TPA, MS Re Bar and Structural Steel: 291300 TPA, Captive Power Plant: 16 MW (WHRB) and Captive Power Plant: 14 MW (CFBC).

Specific and general conditions stipulated in Environment Clearance have been complied during construction phases.

Environmental mitigation measures described in Environmental Management Plan are being implemented operation phase. **M/s Ankur Udyog Limited (Steel Division)** management team is fully conscious about Environmental Management and enhancing green belt development in project surrounding area.

Project is currently under operation phase. Six monthly compliance/status reports for **April, 2024 to September, 2024** for conditions stipulated in the Environmental Clearance letter issued by MoEF are enclosed as **Annexure-2**. Photographs view of implemented mitigation measures are also attached for the ready reference as Photo Documentation.

CHAPTER No. 02: COMPLIANCE OF STIPULATED CONDITIONS OF ENVIRONMENTAL CLEARANCE

Name of the Project: Establishment of Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/ Hot metal for hot charging) along with 1 x 35 T Ladle Refining (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]} by M/s Ankur Udyog Limited (Steel Division) at Plot No. AL-2, Sector-23, GIDA Industrial Area, Village: Sahbazganj & Domharmafi, Tehsil: Sahjanwa, District: Gorakhpur (Uttar Pradesh).

Currently, integrated steel plant is operating at capacity of MS Billet: 300300 TPA, Sponge Iron: 212500 TPA, MS Re Bar and Structural Steel: 291300 TPA, Captive Power Plant: 16 MW (WHRB) and Captive Power Plant: 14 MW (CFBC).

Environmental Clearance Letter No: J-11011/416/2017-IA. II (I), dated 17th September, 2019 Amended on 01st December, 2020

Period of Compliance Report: (April, 2024 to September, 2024)

SPECIFIC CONDITIONS

Sr. No	Condition	Compliance
1	Railway siding shall be completed in a time frame of five years or before commissioning of the project at full capacity, whichever is earlier.	Complied. Railway Siding is operational.
2	Project Proponent shall adopt 100 % hot charging and the coal gasifier shall not be installed. This condition has been Amended in the 21 st meeting of the REAC (Industry) held during 30 th July 2020 - 01 st August 2020 as below- “The committee recommended to amend the EC for 90% billets for hot charging and use of LDO for reheating furnace during emergency for remaining billets, i.e. for 10% of Production”	Industry is complying with condition as amended and 90% billets for hot charging and using LDO for reheating furnace during emergency for remaining billets.
3	Air-cooled condenser shall be used in Power Plant.	Being Complied, Industry has installed captive power plant of capacity: 30 MW, out of which 16 MW is WHRB and 14 MW is CFBC.

4	Rainwater harvesting and recharge shall be more than the water consumption. In case, adequate area within the premises is not available, the PP may go for rainwater harvesting /recharging outside the factory premises.	Industry constructed the rainwater harvesting system within premises and also adopted the pond in nearby village to ensure the artificial augmentation.
5	Monitoring of rainwater harvesting /recharging shall be done as per the monitoring schedule submitted to the ministry vide letter dated 29.5.2019.	Complied. Industry constructed the rainwater harvesting system within premises and also adopted the pond in nearby village to ensure the artificial augmentation.
6	Bi- Flue stack of 114 m height shall be provided, common for both DRI Kilns.	Stack of 120 m height has been constructed.

GENERAL CONDITIONS

Sr. No	Condition	Compliance
I - Statutory Compliance		
1	The Project Proponent shall obtain consent to establish/Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned state pollution control board /Committee.	Consent to Establish has been already obtained vide Reference No. - 32390/UPPCB/Gorakhpur (UPPCBRO)/CTE/Gorakhpur/2018 dated 26/10/2018 from the UPPCB. Consent to operate for Water & Air has already been obtained for the project Vide Ref No. - 158576/UPPCB/Gorakhpur (UPPCBRO)/CTO/both/GORAKHPUR/2022 , dated 22/06/2022 for validity upto 31/12/2023 . Copy attached as Annexure - 1 .
2	The Project Proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.	NOC for ground water withdrawal has already been obtained from GWB. Industry also Obtained NOC in State Ground Water Department. Annexure - 3 .
3	The Project Proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.	Complied.
II - Air quality monitoring and preservation		
1	The project proponent shall install 24×7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards	Complied. Industry installed the continuous online monitoring system for stack

	prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31 st March 2012 (Integrated Iron and Steel) ; G.S.R 414 (E) dated 30 th May 2008(Sponge Iron) as amended from time to time and connected to SPCB & CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through Labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.	emission, which is connected CPCB and SPCB server.
2	The project proponent shall monitor fugitive emissions in the plant premises at least once in ever quarter through Labs recognized under Environment (Protection) Act, 1986	Air quality monitoring has been done at site, report is attached. Movement of vehicles are the major fugitive emission sources. Ambient Air quality monitoring has been done by NABL and MOEF approved laboratory and test report enclosed as Annexure - 4.
3	The project proponent shall install system to carry out Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM ₁₀ PM _{2.5} in reference to PM emission, and SO ₂ and NO _X in reference to SO ₂ and NO _X emissions.) Within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120°each), covering upwind and downwind directions.	Ambient air quality monitoring has been done at four location locations by MOEF and NABL recognised laboratory. Test report enclosed attached as Annexure - 4.
4	The cameras shall be installed at suitable locations for 24×7 recording of battery emissions on the both sides of coke oven batteries and videos shall be preserved for at least one month recording.	Not applicable as no coke oven is proposed.
5	Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.	Sampling ports at stacks and quenching towers has been provided for manual monitoring of emissions.
6	The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six monthly monitoring	Summary of continuous monitoring report of continuous stack emission and air quality monitoring report, manual stack monitoring results / fugitive emission report is attached.

	report.	
7	Appropriate air pollution control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.	Suggestion is being implemented on design and structures to comply the emission standards. Emission report is attached as Annexure - 4 .
8	The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.	Complied. SOP has been formulated for periodic maintenance of bags and its cleaning.
9	Secondary emission control system shall be provided at SMS Converters.	Not Applicable as no SMS Converter is proposed.
10	Pollution Control system in the steel plants shall be provided as per CREP guidelines of CPCB.	Complied, pollution control devices has been provided as per CREP guidelines.
11	Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.	Complied, vacuum cleaners system has been provided to clean plants roads, shop floor, roofs regularly.
12	Recycle and reuse iron ore fines, coal and such other fines collected in the pollution control devices in the process after briquetting/agglomeration.	Recycling of iron ore fines, coal and other such material from APCS device is being done as per the feasibility.
13	The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with Tarpaulin.	Complied.
14	Facilities for spillage collection shall be provided for coal (Chain conveyors, land based industrial vacuum cleaning facility)	Complied.
15	Land based APC system shall be installed to control coke-pushing emission.	Not Applicable as no coke oven / coke use is proposed
16	In case concentrated ammonia liquor is incinerated, adopt high temperature incineration to destroy Dioxins and Furans. Suitable NO _x control facility shall be provided to meet the prescribed standards.	Complied.
17	Wind Shelter fence and chemical spraying shall be provided on the raw material stockpiles.	Complied as per the guidelines.
18	Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, and Oil cellars.	Not Applicable.
19	The project proponent shall install Dry Gas Cleaning Plant with Bag Filter for SMS Converter.	Not Applicable as no SMS Converter is proposed

III - Water quality monitoring and preservation		
1	The project proponent shall install 24×7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31 st March 2012 (Integrated Iron and Steel) ; G.S.R 414 (E) dated 30 th May 2008 (Sponge Iron) as amended from time to time and connected to SPCB & CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through Labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.	Unit is based on Zero Liquid Discharge. No wastewater will be discharged outside the premises.
2	The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient number of piezometers /sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.	Ground water monitoring has been done for each bore well. Ground water test report is attached in Annexure - 4 .
3	The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to regional Office of MoEF & CC, Zonal office of CPCB and Regional Office of SPCB along with six - monthly monitoring report.	Complied.
4	The project Proponent shall provide the ETP for coke oven and by product to meet the standards prescribed in G.S.R 277 (E) dated 31 st March 2012 (Integrated Iron and Steel); G.S.R 414 (E) dated 30 th May 2008(Sponge Iron) as amended from time to time; S.O.3305 (E) dated 7 th December 2015 (Thermal Power Plants) as amended from time to time.	Not applicable as no coke oven is proposed
5	Adhere to ‘Zero Liquid Discharge ‘	No wastewater is being discharged outside the premises and we are achieving ‘Zero’ effluent discharge.
6	Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.	Sewage treatment plant has been installed at site to treat the domestic wastewater as per the prescribed norms.

7	Garland drains and collection pits shall be provided for each stock pile to arrest the runoff in the event of heavy rains and to check the water pollution due to surface runoff.	Run off designs, drain designs are being planned as per conditions in EC.
8	Tyre washing facilities shall be provided at the entrance of the plant gates.	Complied. Washing facility provided at Gate for tyre washing.
9	CO ₂ injection shall be provided in GCP of SMS to reduce ph in circulating water to ensure optimal recycling of treated water for converter gas cleaning.	Not applicable as no SMS Converter is proposed.
10	The Project Proponent shall practice rainwater harvesting to maximum possible extent.	Industry constructed the rainwater harvesting system within premises and adopted the pond in nearby village to ensure the artificial augmentation.
11	Treated water from ETP of COBP shall not be used for coke quenching.	Not applicable as no coke use is proposed
12	Water meters shall be provided at the inlet to all unit processes in the steel plants.	Point is noted and will be implemented.
13	The project proponent shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.	Proper Water balance will be prepared and reduce, reuse, recycle is being followed as per EC conditions.
IV - Noise monitoring and prevention		
1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to the regional officer of the ministry as a part of six-monthly compliance report.	Following noise pollution prevention & control measures has been adopted: 1. Low noise prone equipment has been installed. 2. Acoustic lagging for the equipment and suction side silencers has been provided. 3. Low noise equipment has been selected. 4. A greenbelt is being planted around the premises so that the ambient noise levels shall conform to the desired standards.
2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules ,1986 viz. 75 dB (A) during day time and 70 dB (A) during night time.	Noise level monitoring has been done within premises and monitoring report attached as Annexure - 4 .
V - Energy Conservation measures		
1	Use torpedo ladle for hot metal transfer as far as	Complied

	possible. If ladles not used; provide covers for open top ladles.	
2	Use hot charging of slabs and billets/blooms as far as possible.	Complied.
3	Waste heat recovery system shall be provided in all units where the flue gas or process gas exceeds 300°C	WHRB boiler has been already provided.
4	Explore feasibility to install WHRS at Waste Gases from all reheating furnaces and if feasible shall be installed.	Condition Noted.
5	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly.	Condition noted
6	Provide LED lights in their offices and residential areas.	LED lights has been installed within premises.
7	Ensure installation of regenerative type burners on all reheating furnaces.	Point is noted.
VI - Waste Management		
1	Waste recycling plant shall be installed to recover scrap, metallic and flux for recycling to SMS.	Complied. Waste recycling plant has been installed.
2	Used refractories shall be recycled as far as possible.	Complied.
3	SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic waste.	Slag generated is being utilised in land filling and making of roads.
4	The project proponent shall establish linkage for 100 % reuse of rejects from Waste Recycling Plant.	Complied.
5	100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.	Fly ash generated will be provided to cement plants and brick kilns.
6	Oil collection pits shall be provided in oil cellars to collect and reuse /recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.	Not applicable
7	The waste oil, grease and other hazardous waste like acidic sludge from pickling, galvanizing, chrome plating mills etc. shall be disposed of as per the hazardous & other waste (Management &	Used oil & grease generated as Hazardous Waste which is being provided to TSDF for further disposal.

	Transboundary Movement) Rules, 2016.	
8	Kitchen waste shall be composted or converted to biogas for further use.	Domestic waste generated is being converted to manure via bio composting routes.
VII - Green Belt		
1	Green Belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The Green Belt shall inter alia cover the entire periphery of the plant.	33 % of total project are is being developing as green belt. Green Belt has been developed as per the plan submitted within EIA & EMP report.
2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the program for reduction of the same including carbon sequestration including plantation.	Will be complied.
VIII - Public Hearing and Human health issues		
1	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.	Complied and implemented.
2	The project proponent shall carry out heat stress analysis for the work men who work in high temperature work zone and provide Personal Protective Equipment (PPE) as per the norms of Factory Act.	Complied.
3	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc . The housing may be in the form of temporary structures to be removed after the completion of project.	Is being complied, temporary structure housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water etc is being provided.
4	Occupational health surveillance of the workers shall be done on a regular basis and records maintain as per Factory Act.	Periodic medical check-up for workers shall be carried out as per Factory Act.
IX - Corporate Environment Responsibility		
1	The project proponent shall comply with the provisions contained in this ministry's OM vide F.No. 22-65/2017-IA.III dated 01 st May 2018, as applicable, regarding Corporate Environment Responsibility.	Will be complied as per the latest <u>OM vide F.No. 22-65/2017-IA.III dated 30.09.2020</u> issued by the ministry.
2	The company shall have a well laid down environmental policy duly approve by the board of directors. The environmental policy should prescribe	Will be complied. Copy of environmental policy as approved by the Board of Directors

	for standard operating procedures to have proper checks and balances and to bring into focus any infringements /deviation/violation of the environmental /forest/wildlife norms/conditions. The company shall have defined system of reporting infringements /deviation/violation of the environmental /forest/wildlife norms/conditions and/or share holders /stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly compliance report.	is already submitted also attached as Annexure - 5.
3	A separate environmental cell both at the project & company head quarter level, with qualified personnel shall be set up under the control of senior executive, who will directly to the head of the organization.	Environmental Cell of project is formulated and copy of environmental cell is attached as Annexure - 5.
4	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional office along with six monthly compliance report.	Environmental Management plan has been implemented as given in the EIA EMP report under the supervision of Environment officer or EHS.
5	Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.	Will be complied.
6	All the recommendations made in the Charter on Corporate Responsibility for Environmental Protection (CREP) for the Iron and Steel plants shall be implemented.	Complied.
X - Miscellaneous		
1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.	Notice published in two newspapers is attached as Annexure - 6.
2	The copies of the Environmental Clearance shall be	Complied

	submitted by the project proponents to heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	
3	The project proponent shall upload the status of the compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half yearly basis.	Will be complied.
4	The project proponent shall monitor the criteria pollutants level namely; PM10, So2, Nox, (ambient level as well as stack emission) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.	Environmental Display board has been established near main gate for the display of data.
5	The project proponent shall submit six monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at environment clearance portal.	Complied.
6	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned state pollution control board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	Will be complied as per guidelines.
7	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work start of production operation by the project.	Complied.
8	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	Noted and will be complied.
9	The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.	Noted and will be complied.
10	No further Expansion or modifications in the plant shall be carried out without prior approval of the	Agreed

	Ministry of Environment, Forest & Climate Change (MoEF&CC).	
11	Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed
12	The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.	Agreed
13	The Ministry reserves the right to stipulate additional conditions if found necessary. The company in a time bound manner shall implement these conditions.	Agreed
14	The regional office of this ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	Agreed
15	The above condition shall be enforced ,inter-alia under the provisions of the Water (Prevention &Control of Pollution)Act,1974,the Air(Prevention &Control of Pollution)Act ,1981,the Environment (Protection) Act, 1986 , Hazardous and Other Wastes (Management and Transboundary Movement)Rules ,2016 and the public orders passed by the honorable Supreme Court of India /High Courts and any other court of Law relating to the subject matter.	Agreed
16	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed.

We once again assure you that we are conscious to our Environmental and Social responsibilities and also committed towards creating a clean and safe environment in an around manufacturing facility and continued our efforts for the same.

CHAPTER No. 03: DETAILS OF ENVIRONMENTAL MONITORING

3.1 AMBIENT AIR QUALITY MONITORING

3.1.1 Ambient air Quality Monitoring Stations

Ambient air quality monitoring has been carried out near Main Gate, Village: Sahbazganj, Village: Domhar and Village: Johnia to assess the ambient air quality. This will enable to have analytical understanding about air quality and the changes in the air environment in the study area with respect to the condition prevailing.

The locations of the ambient air quality monitoring stations are given in **Table - 3.1**.

Table - 3.1: Details of Ambient Air Quality Monitoring Stations

Sr. No	Location Code	Location Name/Description	Environmental Setting of surrounding
1.	AAQ - 1	Near Main Gate	Industrial
2.	AAQ - 2	Village: Sahbazganj	Residential
3.	AAQ - 1	Village: Domhar	Residential
4.	AAQ - 2	Village: Johnia	Residential

AAQ - 1: Near Main Gate

The sampler was placed near Main gate and was free from any obstructions. Surroundings of the sampling site represent industrial environmental setting.

AAQ - 2: Village: Sahbazganj

The sampler was placed at Village: Sahbazganj and was free from any obstructions. Surroundings of the sampling site represent residential environmental setting.

AAQ - 3: Village: Domhar

The sampler was placed at Village: Domhar and was free from any obstructions. Surroundings of the sampling site represent residential environmental setting.

AAQ - 4: Village: Johnia

The sampler was placed at Village: Johnia and was free from any obstructions. Surroundings of the sampling site represent residential environmental setting.

3.1.2 Ambient Air Quality Monitoring Methodology

Monitoring was conducted in respect of the following parameters:

- Particulate matters size less than 10 μm (PM₁₀)
- Particulate matters size less than 2.5 μm (PM_{2.5})
- Sulphur Dioxide (SO₂)
- Oxides of Nitrogen (NO_x)

The duration of sampling of PM₁₀, PM_{2.5}, SO₂ and NO_x was 24 hourly continuous sampling per day duration monitoring. The monitoring was conducted for one day at the location. This is to allow a comparison with the National Ambient Air Quality Standards.

The air samples were analyzed as per standard methods specified by Central Pollution Control Board (CPCB) and IS: 5182. The techniques used for ambient air quality monitoring and minimum detectable levels are given in **Table - 3.2**.

Fine Particulate Sampler instruments have been used for monitoring Particulate Matter 2.5 (PM_{2.5} i.e. <2.5 microns), and Respirable Dust Sampler with gaseous sampling attachment was used for sampling Respirable fraction (<10 microns), gaseous pollutants like SO₂, and NO_x.

Table - 3.2:
Techniques used for Ambient Air Quality Monitoring

Sr. No	Parameter	Technique	Range of testing /limit of detection
1.	Particulate matters size less than 10 µm (PM ₁₀)	Respirable Dust Sampler, with cyclone separator, Gravimetric Method	5.0 - 1200
2.	Particulate matters size less than 2.5 µm (PM _{2.5})	Fine Particulate Sampler, Gravimetric Method	2.0 - 500
3.	Sulphur dioxide	Improved West and Geake	5.0 - 1050
4.	Oxides of Nitrogen	Modified Jacob & Hochheiser (NaAsO ₂)	6.0 - 750

3.1.3 Ambient Air Quality Monitoring Results at Near Main Gate

The detailed on-site monitoring results of PM_{2.5}, PM₁₀, SO₂ and NO_x are presented in **Table - 3.3**.

Table - 3.3: Ambient Air Quality Monitoring Results at Near Main Gate

Sr. No	Particulars	Protocol	Result (µg/m ³)	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	90.4	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	55.87	2.0 - 500	For 24 hour =60
3	Sulphur Dioxides (SO ₂)	IS: 5182 (Part-2): 2001 Reaffirmed: 2022	14.23	5.0 - 1050	For 24 hour =80
4	Oxides of nitrogen (NO _x)	IS: 5182 (Part-6): 2006 Reaffirmed: 2022	22.08	6.0 - 750	For 24 hour =80

3.1.4 Ambient Air Quality Monitoring Results at Village: Sahbazganj

The detailed on-site monitoring results of PM_{2.5}, PM₁₀, SO₂ and NO_x are presented in **Table - 3.4**.

Table - 3.4: Ambient Air Quality Monitoring Results at Village: Sahbazganj

Sr. No	Particulars	Protocol	Result (µg/m ³)	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	72.3	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	45.69	2.0 - 500	For 24 hour =60
3	Sulphur Dioxides (SO ₂)	IS: 5182 (Part-2): 2001 Reaffirmed: 2022	13.55	5.0 - 1050	For 24 hour =80
4	Oxides of nitrogen (NO _x)	IS: 5182 (Part-6): 2006 Reaffirmed: 2022	18.36	6.0 - 750	For 24 hour =80

3.1.5 Ambient Air Quality Monitoring Results at Village: Domhar

The detailed on-site monitoring results of PM_{2.5}, PM₁₀, SO₂ and NO_x are presented in Table - 3.5.

Table - 3.5:

Ambient Air Quality Monitoring Results at Village: Domhar

Sr. No	Particulars	Protocol	Result (µg/m ³)	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	77.6	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	46.25	2.0 - 500	For 24 hour =60
3	Sulphur Dioxides (SO ₂)	IS: 5182 (Part-2): 2001 Reaffirmed: 2022	13.46	5.0 - 1050	For 24 hour =80
4	Oxides of nitrogen (NO _x)	IS: 5182 (Part-6): 2006 Reaffirmed: 2022	17.72	6.0 - 750	For 24 hour =80

3.1.6 Ambient Air Quality Monitoring Results at Village: Johnia

The detailed on-site monitoring results of PM_{2.5}, PM₁₀, SO₂ and NO_x are presented in Table - 3.6.

Table - 3.6:

Ambient Air Quality Monitoring Results at Village: Johnia

Sr. No	Particulars	Protocol	Result (µg/m ³)	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	74.8	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	48.67	2.0 - 500	For 24 hour =60
3	Sulphur Dioxides (SO ₂)	IS: 5182 (Part-2): 2001 Reaffirmed: 2022	13.28	5.0 - 1050	For 24 hour =80
4	Oxides of nitrogen (NO _x)	IS: 5182 (Part-6): 2006 Reaffirmed: 2022	17.20	6.0 - 750	For 24 hour =80

3.1.7 Discussion on Ambient Air Quality in the Study Area

The value of PM₁₀ at Ambient Air Monitoring Station No: 1, 2, 3 & 4 are 90.4 µg/m³, 72.3 µg/m³, 77.6 µg/m³ & 74.8 µg/m³ respectively which were within permissible limit of 100 µg/m³ and PM_{2.5} levels are 55.87 µg/m³ at near main gate, 45.69 µg/m³ at Village: Sahbazganj, 46.25 µg/m³ at Village: Domhar & 48.67 µg/m³ at Village: Johnia were also observed within permissible limit of 60 µg/m³ (for residential, rural and other areas as stipulated in the National Ambient Air Quality Standards). Values of SO₂ found 13.28 µg/m³ to 14.23 µg/m³ and values of NO_x found 17.20 µg/m³ to 22.08 µg/m³, was also observed within the corresponding stipulated limits (Limit for SO₂ and NO_x; 80 µg/m³) at all of the 04 monitoring locations. Station wise variation of ambient air quality parameters has been graphically shown in Figure - 3.1 to 3.4.

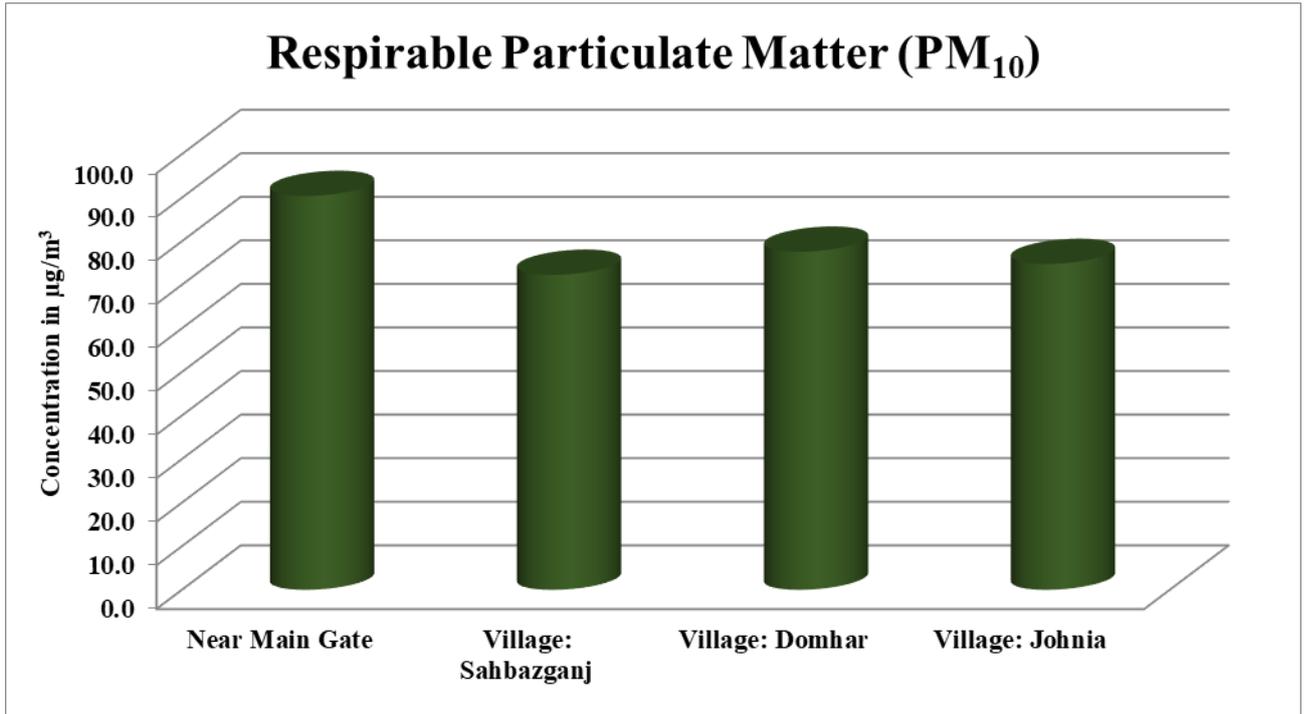


Figure - 3.1: Graphs Showing PM₁₀ Concentration at all sites

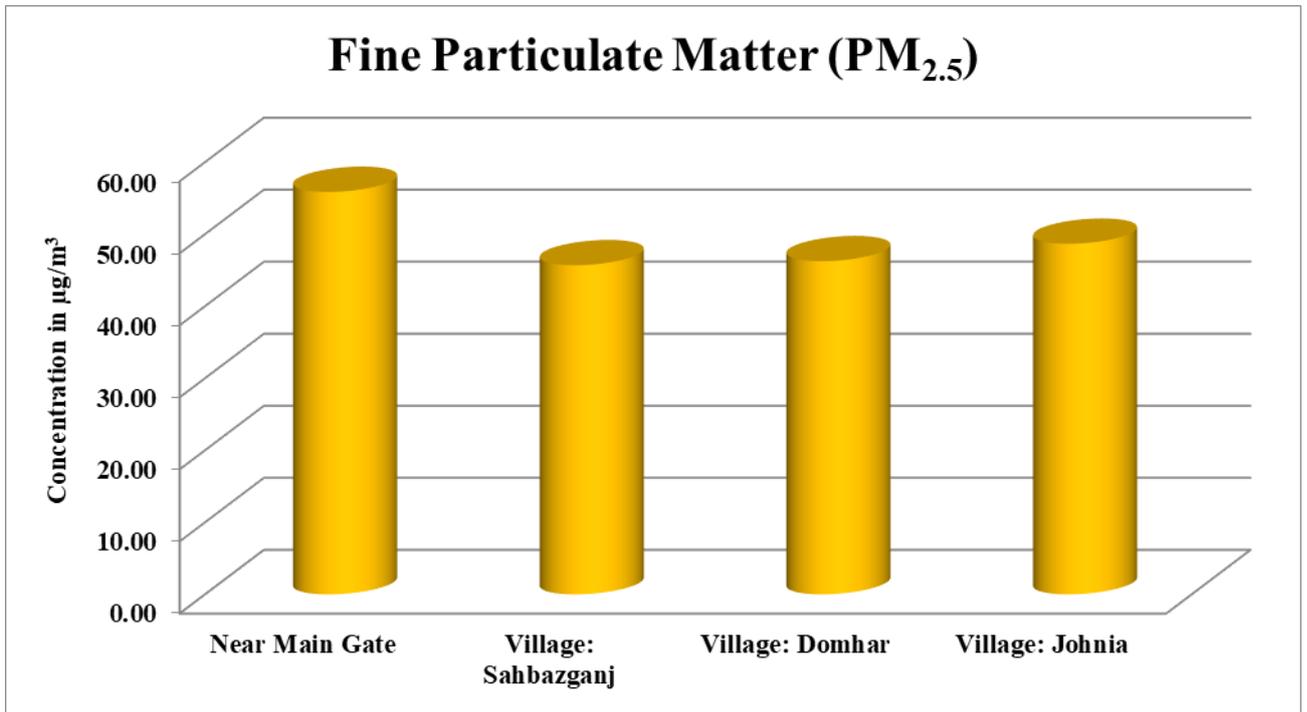


Figure - 3.2: Graphs Showing PM_{2.5} Concentration at all sites

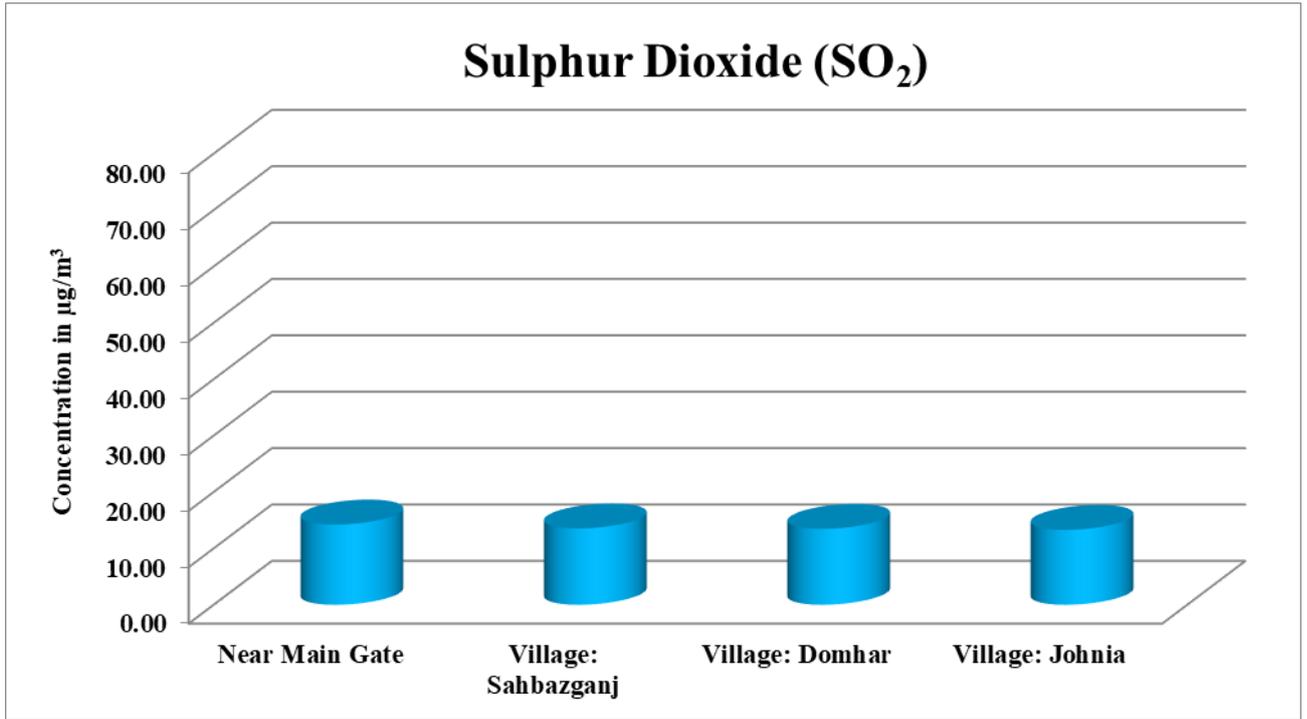


Figure - 3.3: Graphs Showing SO₂ Concentration at all sites

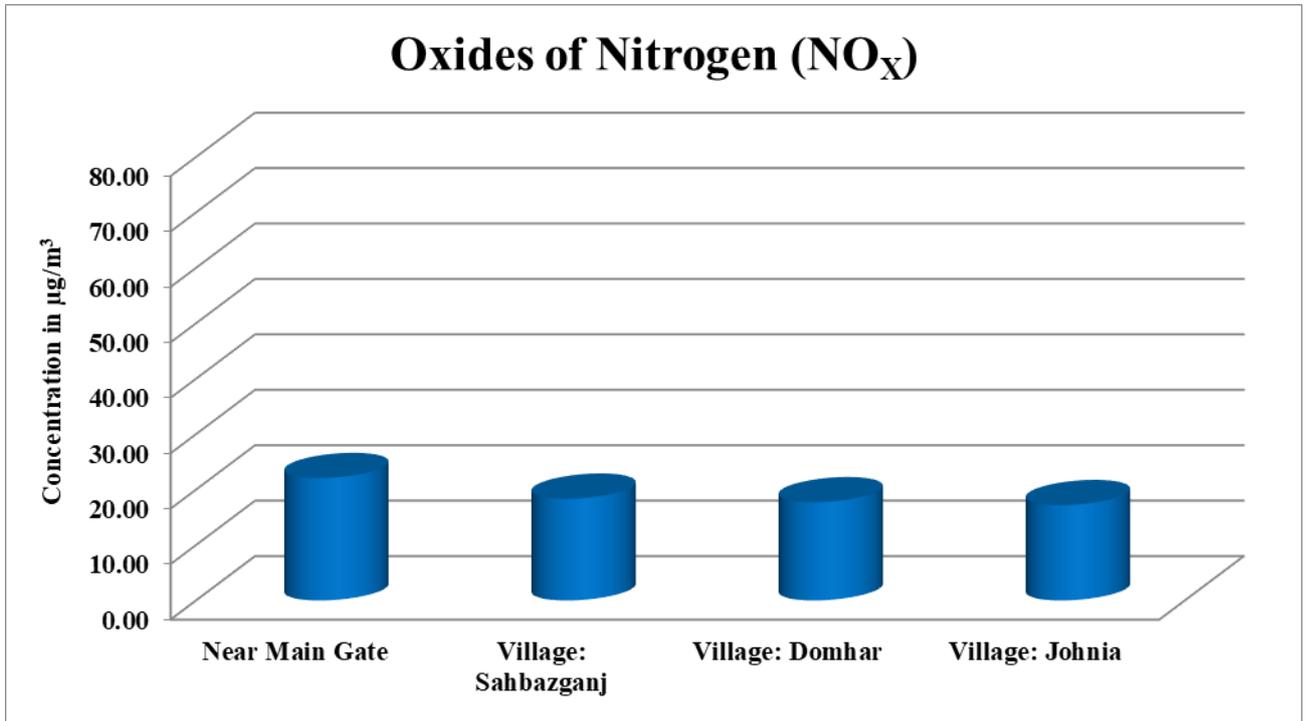


Figure - 3.4: Graphs Showing NO_x Concentration at all sites

3.2 STACK EMISSION MONITORING

Stack Emission monitoring was carried out by EPA approved Laboratory on date 10.09.2024 to 11.09.2024 for following stacks.

- Stack No. - 1 attached with DRI Klin + WHRB Boiler: 01 Nos x 69 TPH WHRB (ESP is used as Air Pollution Control Device with a stack height of 120.0 meter).
- Stack No. - 2 attached with CFBC Boiler: 01 Nos. x 55 TPH (ESP is used as Air Pollution Control Device with a stack height of 80.0 meter).
- Stack No. - 3 attached with Induction Furnace Crucible; 03 Nos., 30 T/Batch/heat (Bag Filters is used as Air Pollution Control Device with a stack height of 30.0 meter).

3.2.1 Stack Emission Monitoring Methodology

Stack Monitoring was conducted for five no. of stacks in respect of the following parameters:

- Particulate Matter (PM)

The Method used for Stack Emission monitoring and range of testing with CPCB standard are given in **Table - 3.7**.

Table - 3.7: Details of Stack Emission Monitoring Results

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing/ Limit of Detection	Standard (as per CPCB)
Stack No. 1						
1	Particulate Matter	mg/Nm ³	IS: 11255 (Part-1): 1985, Reaffirmed: 2019	46.20	2.0 - 1000	150
Stack No. 2						
2	Particulate Matter	mg/Nm ³	IS: 11255 (Part-1): 1985, Reaffirmed: 2019	44.23	2.0 - 1000	50
Stack No. 3						
3	Particulate Matter	mg/Nm ³	IS: 11255 (Part-1): 1985, Reaffirmed: 2019	45.26	2.0 - 1000	150

3.3 AMBIENT NOISE MONITORING

3.3.1 Ambient Noise Monitoring Locations

The main objective of noise monitoring in the study area is to assess the present ambient noise levels near project site due to various construction allied activities and increased vehicular movement. A preliminary reconnaissance survey has been undertaken to identify the major noise generating sources in the area. Ambient noise monitoring was conducted at 01 location as given in **Table - 3.8**.

Table - 3.8: Details of Ambient Noise Monitoring Stations

Sr. No	Location Code	Location name and description	Date of Monitoring
1.	NQ - 1	Near Main Gate	11.09.2024 to 12.09.2024

3.3.2 Methodology of Noise Monitoring

Noise levels were measured using sound level meter.

Noise level monitoring was carried out continuously for 24-hours with one-hour interval starting at 06:00 hrs to 06:00 hrs next day. The noise levels were monitored on working days only. During each hour Leq were directly computed by the instrument based on the sound pressure levels. Monitoring was carried out at 'A' response.

3.3.3 Ambient Noise Monitoring Results

The location wise ambient noise monitoring results is summarized in **Table - 3.9**. The noise levels are graphically presented in **Figure - 3.5**.

Table - 3.9:
Ambient Noise Monitoring Results

Ambient Noise Level				
Sr. No.	Parameter	Unit	Day Time (06:00 AM - 10:00 PM)	Night Time (10:00 PM - 06:00 AM)
1	Equivalent sound level	dB(A)	61.23	48.74

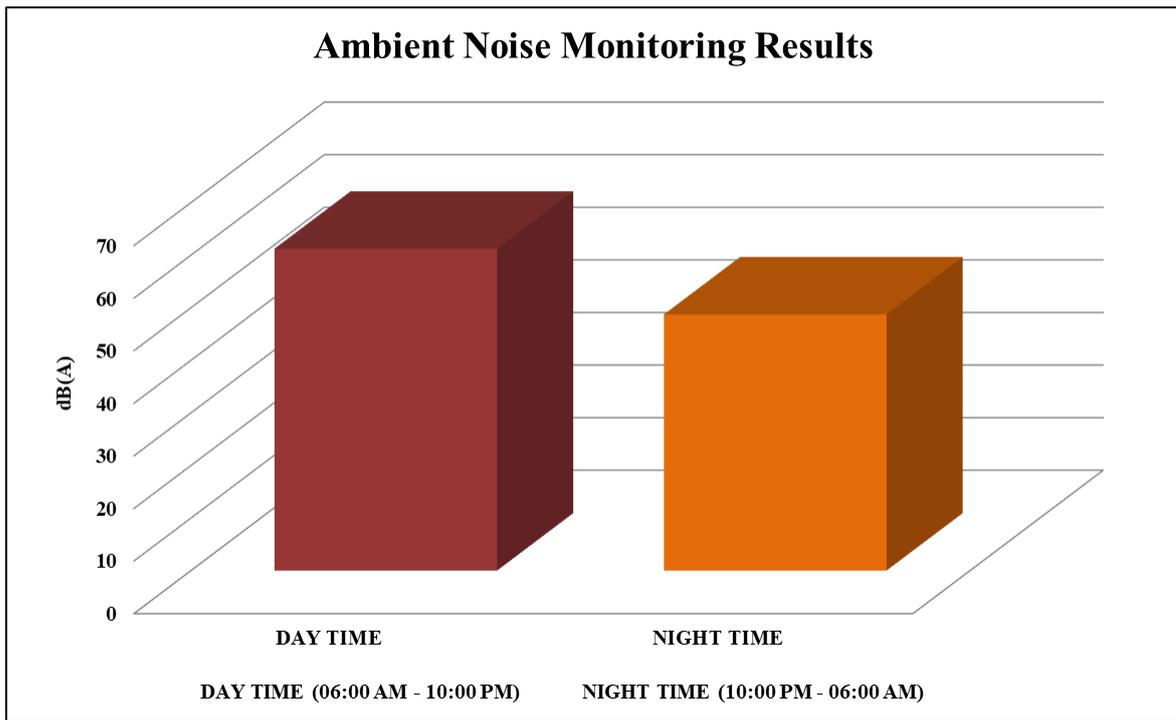


Figure - 3.5: Day and Night Time noise Level at Near Main Gate

Noise Standards as per CPCB Schedule rule 3(1) and 4(1)			
Area Code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

3.3.4 Discussion on Ambient Noise Levels in the Study Area

Day Time Noise Levels (L_{day}):

The day time noise level at monitoring station was found 61.23 dB(A), which is within limits prescribed for industrial area i.e. 75 db (A).

Night Time Noise Levels (L_{night}):

The night time noise level at monitoring station was found 48.74 dB(A), which is within limit prescribed for industrial area i.e. 70 dB (A).

3.4 GROUND WATER QUALITY MONITORING

3.4.1 Ground water Quality Monitoring Locations

Keeping in view the importance of ground water, sample of ground water was collected from the project site for the assessment of impacts of the project on the groundwater quality.

Water sample was collected from the project site. The sample was analyzed for various parameters to compare with the standards for Ground water as per IS: 10500 for Groundwater sources. The details of water sampling locations are given in **Table - 3.10**.

Table - 3.10:

Details of Water Quality Monitoring Station

Sr. No	Location Code	Location name and description	Date of Monitoring
1.	GW-1	Borewell	12 th September, 2024

3.4.2 Methodology of ground water Quality Monitoring

Sampling of ground water was carried out on 12.09.2024. Samples were collected as grab sample and sampling forms are filled in as per the sampling plan. The preservative sample were properly added to preserve as per standard operating procedures (SOP) and stored immediately in ice boxes, which were ensured for appropriate temperatures. **Sample for chemical analysis was collected in polyethylene carboys. Sample collected for metal content were acidified to <2 pH with 1 ml HNO₃. A sample for bacteriological analysis was collected in sterilized glass bottles.**

Soon after the completion of sampling, chain of custody sheets for the samples are filled in and then they were transported by road to Environmental & Technical Research Centre, Lucknow for further analysis. Proper care was taken during packing and transportation of samples. All the samples reached the central laboratory within the holding times for different parameters. After ensuring the same the samples were forwarded immediately for analysis.

The samples were analyzed as per the standard procedures specified in 'Standard Methods for the Examination of Water and Wastewater' published by American Public Health Association (APHA) and CPCB. The analytical techniques and the test methods adopted for testing of ground water are given in **Table - 3.11**.

3.4.3 Ground water Quality Monitoring Results

The detailed Ground water quality monitoring results are presented in **Table - 3.11**.

Table - 3.11: Ground water Quality Results of Borewell (September, 2024)

Sr. No	Test Parameter	Unit	Protocol/ Test Method	Result	Range of testing /limit of detection	Indian Standard 10500: 2012	
						Desirable	Permissible
Physico-chemical Parameters							
1	pH	-	APHA 24 th Ed. 2023 - 4500 H ⁺	7.5	1 - 14	6.5 - 8.5	No Relaxation
2	Turbidity	NTU	APHA 24 th Ed. 2023 - 2130 B	<2.0	2 - 40	1	5
3	Colour	Hazen	IS: 3025 (Part-4): 2021	<5.0	5 - 30	5	15
4	Odour	-	IS: 3025 (Part-5): 2018	Agreeable	Qualitative	Agreeable	Agreeable
5	Total Hardness as CaCO₃	mg/l	APHA 24 th Ed. 2023 - 2340 C	272.0	5.0 - 800	200	600
6	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	54.4	2.0 - 600	75	200
7	Magnesium as Mg	mg/l	APHA 24 th Ed. 2023 - 3500 Mg, B	33.048	0.1 - 200	30	100
8	Chloride as Cl	mg/l	APHA 24 th Ed. 2023 - 4500-Cl- B	28.0	2.0 - 2000	250	1000
9	Alkalinity as CaCO₃	mg/l	APHA 24 th Ed. 2023 - 2320 B	264.0	2.0 - 1000	200	600
10	Total Dissolved Solids (TDS)	mg/l	IS: 3025 (Part-16): 2023	370.0	10 - 5000	500	2000
11	Fluoride as F	mg/l	APHA 24 th Ed. 2023 - 4500 F C	0.37	0.02 - 5.0	1.0	1.5
12	Sulphate as SO₄	mg/l	APHA 24 th Ed. 2023 - 4500- SO ₄ ²⁻	26.0	1.0 - 500	200	400
13	Nitrate as NO₃	mg/l	IS: 3025 (Part-34): 1986 Reaffirmed: 2019	<1.0	1.0 - 70	45	No Relaxation
14	Total Chromium	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	<0.03	0.03 - 5.0	0.05	No Relaxation
15	Zinc as Zn	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	0.41	0.05 - 15	5	15
16	Cadmium as Cd	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	<0.05	0.05 - 2.0	0.003	No Relaxation
17	Copper as Cu	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	<0.03	0.03 - 10	0.05	1.5
18	Nickel as Ni	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	<0.05	0.05 - 5.0	0.02	No Relaxation
19	Iron as Fe	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	0.10	0.05 - 20	0.3	No Relaxation
20	Lead as Pb	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	<0.01	0.01 - 10	0.01	No Relaxation
21	Manganese as Mn	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	0.02	0.02 - 5.0	0.1	0.3
22	Arsenic as As	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	<0.02	0.02 - 2.0	0.01	0.05
23	Mercury as Hg	µg/l	APHA 24 th Ed. 2023 - 3112 B	<0.5	0.5 - 1000	1.0	No Relaxation

3.5 SOIL MONITORING

3.5.1 Soil Monitoring Locations

The objective of the soil monitoring is to identify the impacts of ongoing project activities on soil quality and also predict impacts, which have arisen due to execution of various constructions allied activities. Accordingly, a study of assessment of the soil quality has been carried out.

To assess impacts of ongoing project activities on the soil in the area, the Physico-chemical characteristics of soils were examined by obtaining soil samples from selected points and analysis of the same. Single sample of soil was collected from the project site for studying soil characteristics, the location of which is listed in **Table - 3.12**.

Table - 3.12: Details of Soil Monitoring Stations

Sr. No	Location Code	Location name and description
1.	SQ-1	Project Site

3.5.2 Methodology of Soil Monitoring

The sampling has been done in line with IS: 2720 & Methods of Soil Analysis, Part-1st, 2nd Edition, 1986 of American Society for Agronomy and Soil Science Society of America. The homogenized samples were analyzed for physical and chemical characteristics (physical, chemical and heavy metal concentrations). The soil samples were collected in the month of September on 12.09.2024.

The samples have been analyzed as per the established scientific methods for Physico-chemical parameters. The heavy metals have been analyzed by using Atomic Absorption Spectrophotometer.

3.5.3 Soil Monitoring Results

Single sample of soil is collected from the site to check the quality of soil of the study area. The Physico-chemical characteristics of the soil, as obtained from the analysis of the soil sample, are presented in **Table - 3.13**.

Table - 3.13: Physico-Chemical Characteristics of Soil at near Plant Site

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	IS: 2720 (Part-26): 1987 Reaffirmed: 2021	7.4	1 - 14
2	Electrical Conductivity	µs/cm	IS: 14767: 2000 Reaffirmed: 2021	312.0	1.0 - 40000
3	Moisture Contents	%	IS: 2720 (Part-2): 1973 Reaffirmed: 2020	3.99	1.0 - 50
4	Copper as Cu	mg/kg	Method Manual of Soil Testing in India	3.8	0.3 - 500
5	Zinc as Zn	mg/kg	Method Manual of Soil Testing in India	6.4	1.0 - 500
6	Iron as Fe	mg/kg	Method Manual of Soil Testing in India	248.0	5.0 - 500
7	Manganese as Mn	mg/kg	Method Manual of Soil Testing in India	72.0	5.0 - 500
8	Sulphur	mg/kg	IS: 14685: 1999 Reaffirmed: 2019	12.8	5.0 - 100

3.5.4 Discussion on Soil Characteristics in the Study Area

The soil in study area is characterized by moderate organic content. The soil quality in the project area has not been affected by the project activities.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

158576/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/GORAKHPUR/2022 Date: 22/06/2022

To,

M/s

ANKUR UDYOG LIMITED

Plot No AL - 02, Sector - 23, GIDA, , Sahjanwa, Distt - Gorakhpur ,GORAKHPUR,273209

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16750886 Date-22/06/2022

CCA is hereby granted to **ANKUR UDYOG LIMITED** located at **Plot No AL - 02, Sector - 23, GIDA, , Sahjanwa, Distt - Gorakhpur ,GORAKHPUR,273209.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **ANKUR UDYOG LIMITED** granted for the period from **13/06/2022 to 31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 50048.00 Lakhs**

S No	Product	Quantity	Unit
1	MS Billets	300300	Metric Tonnes/Year
2	Sponge Iron	212500	Metric Tonnes/Year
3	MS Re Bar and Structural Steel	291300	Metric Tonnes/Year
4	Captive Power Plant (16 MW- WHRB)	16	Megawatt
5	Captive Power Plant (14 MW- CFBC)	14	Megawatt

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	15 KLD	STP
Industrial	Recycling of Cooling Water	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
1	pH	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
2	BOD (mg/L)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
3	TSS (mg/L)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
4	Fecal Coliform (MPN/100ml)	As prescribed by Hon'ble NGT order dated 30.04.2019 in O.A. No. 1069/2018
5	Remarks	15 KLD Treated Sewage

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	625TPD DRI kilns with 69TPH WHRB (Electro Static Precipitators (ESP) – 1 nos.)		1	Particulate Matter	As per E(P)A Rules, 1986

2	03nos x 30T capacity (900TPD) Induction Furnaces with CCM (Fume Extraction system with bag filters 02 Nos.) for Primary Fume Extraction		2	Particulate Matter	As per E(P)A Rules, 1986
3	03nos x 30T capacity (900TPD) Induction Furnaces with CCM (Fume Extraction system with bag filters 02 Nos.) for Secondary Fume Extraction		3	Particulate Matter	As per E(P)A Rules, 1986
4	55 TPH CFBC Boiler with Electro Static Precipitators		4	Particulate Matter	As per E(P)A Rules, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Particulate Matter	As per E(P)A Rules, 1986
3	3	Particulate Matter	As per E(P)A Rules, 1986
4	4	Particulate Matter	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

3. This consent is issued only for discharge of domestic effluent. The industry is not allowed to discharge any industrial effluent.
4. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
5. Implementation report of Compliance of consent conditions must be submitted within one month.
6. The consumption of electricity, nutrient and chemicals in operation of STP must record on logbook regularly.
7. The industry is directed to reuse the maximum treated domestic effluent.
8. The industry is directed to continuously operate all units of S.T.P. regularly.
9. The cooling water shall recycle in closed circuit. It should not discharge in any condition.
10. The industry shall construct pucca to rest storm water drain inside the factory premises.
11. Industry shall submit analysis report of treated domestic effluent after interval of every three months dully analysed by Board or N.A.B.L. accredited laboratory.
12. The industry shall ensure in the provision of charter for Integrated Steel Plant made by CPCB.
13. Audited Balance Sheet/ C.A. Certificate should be submitted within one month from the date of issue of this Certificate for verification of Consent fee payable.
14. This consent is being issued under consideration the order passed by Hon'ble NGT in OA no. 116/2014 Meera Shukla V/s Municipal Corporation Gorakhpur and others.
15. The unit shall comply with the provisions of Hazardous & Other Waste (Management & Trans boundary Movement) Rules, 2016.
16. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
17. The conditions mentioned in the consent must be complied by the industry and submit the compliance report to UPPCB within the stipulated time period.
18. Air Pollution Control System (i.e. bag filters, electro static precipitators) must be operated regularly and logbook of energy consumed for the same shall be maintained.
19. The unit shall comply with the provisions of Solid and other Waste Management Rules, 2016.
20. The industry shall ensure the regular water sprinkling for control of dust emission generated from storage of raw material and loading of product and unloading of raw material.

21. Industry shall ensure the regular water sprinkling in industry premises and near the railway siding.
22. The industry shall install proper capacity of ash dyke for disposal of Ash generated from power plant and sponge iron plant.
23. The industry shall ensure safe disposal of slag generated from induction furnace plant in future.
24. The industry shall ensure the storage of fly ash, boiler bottom ash and slag in covered shed for disposal. So the fugitive emission be minimum. For disposal of solid waste industry shall use covered trucks.
25. The industry shall store raw material in covered shed.
26. The industry shall construct pucca to rest storm water drain inside the factory premises.
27. Ash generated by the industry should be disposed off in a scientific manner in such a way that it shall not adversely affect the soil and nearby area.
28. The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environmental (Protection) Rules, 1986 vide GSR 277 (E) dated 31st March 2012 (Integrated iron & Steel), GSR 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time and connected to SPCB and CPCB online servers and calibrates these system from time to time accordance to equipment supplier specification through labs recognized under Environmental (Protection) Rules, 1986 or NABL accordance laboratories.
29. The industry shall install system to carryout Continuous Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g.PM10 and PM2.5 in reference to PM emission, and SO2 and NOx in reference to SO2 and NOx emission) within and outside the plant area at least at four locations (one within and three outsides) the plant area at an angle of 120o each), covering upwind and downwind directions.
30. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
31. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
32. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, and roofs regularly.
33. Recycle and reuse ore fines, coal and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.
34. The industry shall install Dry Gas Cleaning Plant with bag filter for SMS converter.
35. The ETP for coke and by-product shall meet the standards prescribed in GSR 277 (E) dated 31st March 2012 (Integrated iron & Steel), GSR 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; SO 3305 (E) dated 07.12.2015 (Thermal Power Plants) as amended from time to time.
36. CO2 injection shall be provided in GCP of SMS to reduce pH in circulating water to ensure optimal

recycling of treated water for converter gas cleaning.

37. The industry shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

38. Waste recycling plant shall be installed to recover scrap, metallic and flux recycling to SMS.

39. Used refractories shall be recycled as far as possible.

40. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications.

41. The industry shall establish linkage for 100 % reuse of rejects from waste recycling plant.

42. 100 % utilization of fly ash shall be ensured.

43. Oil collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.

44. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF& CC, Central Pollution Control Board, U.P Pollution Control Board and directions issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India. Shall be complied with.

45. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Law.

46. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will suspended during the pendency of the closure period and after ensuring the compliance and after revocation of closure order, the CTO will be deemed to be restore subject to the effective date of revocation of the closure order, with imposed conditions thereof.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all



UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :04/09/2018 To 03/09/2023

Ref No. - 32390/UPPCB/Gorakhpur(UPPCBRO)/CTE/GORAKHPUR/2018

Dated:- 26/10/2018

To ,

Shri Ankur Jalan
M/s ANKUR UDYOG LIMITED
Plot No AL - 02, Sector - 23, GIDA, NH - 28, Sahjanwa, Gorakhpur ,GORAKHPUR,273209
GORAKHPUR

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your application form no 2988757 dated - 04/09/2018 .After examining the application with respect to pollution angle, Consent to Establish is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Iron Ore - 237600.0 TPA	Metric Tonnes/Year	
Iron Ore Pellet - 297000.0 TPA	Metric Tonnes/Year	
Imported Coal - 297000.0 TPA	Metric Tonnes/Year	
Dolomite - 16500.0 TPA	Metric Tonnes/Year	
Indian Coal - 429000.0 TPA	Metric Tonnes/Year	
Sponge Iron - 330000.0 TPA	Metric Tonnes/Year	
MS Scrap / Pig Iron - 100000.0 TPA	Metric Tonnes/Year	
Ferro Alloy - 5300 TPA	Metric Tonnes/Year	
MS Billets - 34000.0 TPA	Metric Tonnes/Year	
MS billets - 66000 TPA (Own generation)	Metric Tonnes/Year	
Dolochar - 99000 TPA	Metric Tonnes/Year	
Indian Coal - 140400 TPA	Metric Tonnes/Year	
Imported Coal - 90,000 TPA	Metric Tonnes/Year	
Rice Husk - 40000.0 TPA	Metric Tonnes/Year	

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Sponge Iron - 330000.0 TPA	31000
MS Billet - 356400.0 TPA	33480
MS Re Bars & Structural Steel - 356400.0 TPA	33480
Power (WHRB - 24 MW & CFBC - 26 MW)	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
0	Metric Tonnes/Day	0	0

E: Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Tube Well	1800.0

F. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	25.0
Boiler	865.0
Industrial	910.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Furnace oil	13.6	Used as fuel in Reheating furnace
Others	300	Used as fuel in boiler
Coal	1546	Used as fuel in boiler, DRI Kiln , Induction Furnace and Boiler

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 03/09/2023 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.
- Bank details.

Bank Fee Details				
Bank Name	Branch Name	Draft No./Money Receipt No	Date	Rupees

Specific Conditions:

1. This consent to establish is valid only for production of Sponge Iron 1000 Ton/Day, Induction Furnace 90 Ton/Day, Rolling Mill (M.S. Bars 800 ton/day, Structural Steel 280 ton/day & Power Plant 50 Megawatt.
2. This CTE is valid only after issuing the Environment clearance from MOEF & C.C. Government of India.
3. Unit must have to achieve the Consent to operate before expansion of production.
4. The industry shall develop green belt as per the protocol attached with Board's office order dated 16.02.2018 which is available on Board's Website.
5. The industry shall be install the proper capacity of ETP according project report.
6. The industry shall be install the proper capacity of industry.
7. No effluent should be discharge out side of the factory premises.
8. NOC from CGWA must be obtain before the start of the production.
9. Separate Energy Meter must be installed on ETP & STP.
10. The industry shall be install electro static precipitator for Control of Air Pollution.
11. The fly ash should be scientifically disposed off so no complaint could not achieve.
12. The industry shall be submit Ash Management Plan within one month.
13. The industry shall be submit Air Pollution Control System from unloading of raw material.
14. The industry shall be install water curtaining around the unloading site of raw material.
15. the industry shall be covered of raw material yard.
16. The industry is directed to install roof top rain water harvesting for recharging of rain water.
17. On-line effluent quality monitoring system should always link the server of CPCB and UPPCB
12. On-line emission continues monitoring system should be install on Air Pollution Control system.
18. The boiler in the industry must use bio coal or bio briquette up to 20% as per availability.
19. The industry is directed to comply the order of CPCB and Ministry of Environment, Forest & Climate Change, Government of India regarding Textile Industries.
- 20 The industry is directed to comply the provisions of Hazardous and other Waste (Management & Trans boundary Movement)Rules, 2016.
21. The industry is directed to comply the provisions of municipal solid waste management rules, 2016.
22. Project proponent shall submit a bank guarantee of Rs. 10.00 lacs within 15 days of issuance of the certificate, comprising above condition no 1 to 21 for ensuring the compliance of conditions.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 26/11/2018 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

PRAMOD KUMAR
AGARWAL

Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2018.11.06 16:25:08 +05'30'

Dated:- 26/10/2018

Copy To -

Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action.

PRAMOD KUMAR
AGARWAL

Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2018.11.06 16:25:40 +05'30'



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Category : RED

Application Id : 26832512

Ref. No : 25321/UPPCB/Gorakhpur(UPPCBRO)/HWM/GORAKHPUR/2024

Dated :13/08/2024

To,

M/s ANKUR UDYOG LIMITED STEEL DIVISION

AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, Gorakhpur 273209 allotted by the
Gorakhpur Industrial Development Authority (GIDA),GORAKHPUR,273209

Tehsil :Bansgaon

District :GORAKHPUR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 25321 and 13/08/2024 .
2. Reference of application (No. and date) 26832512 and 04/07/2024 .
3. Mr NIKHIL JALAN of M/s ANKUR UDYOG LIMITED STEEL DIVISION is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Cat-5.1-(Used/Spent Oil)	Through TSDF	5.0 KL/Annum
2	Cat-33.1 (Chemical Containing Residue from Decontamination and Disposal)	Through TSDF	2.0 TPA
3	Cat-33.2 (Sludge from Treatment of Waste Water Arising out of Cleaning/Disposal of Barrels/Containers)	Through TSDF	1.0 MTA

1. The authorization shall be valid for a period of 03/07/2029 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. This Authorization is only valid till the industry is complying and has the valid CTO under Air (Prevention and Control of Pollution) Act 1981 as amended and Water (Prevention and Control of Pollution) Act 1974 as amended otherwise this Authorization will automatically become Null and Void.
2. The authorization shall be valid upto dated 03.07.2029, if not suspended or cancelled earlier.
3. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
4. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.
6. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.
7. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
8. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.
11. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.
12. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.
13. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.
14. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.
15. Used oil shall be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.
16. The occupier, transporter and operator of a facility shall be liable for damages caused to the

environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

17. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

18. The unit shall ensure to reutilized the H.W. in process and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

19. Emission from the Common/Captive incinerator stack shall meet the prescribed standards under Environmental Protection Act. 1986.

20. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

21. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

22. Industry shall comply the provisions of EP Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and E-waste (Management and Handling) Rules, 2016.

23. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

24. The industry shall submit copy of logbook of mixing the hazardous waste with bagasse and incinerated in boilers within 15 days.

25. The industry shall submit the colored photo graph of display board within 15 days.

26. The Industry shall ensure the time bound compliance of Guidelines on Implementation of E-Waste (Management) Rules, 2016 formulated by CPCB and is available in the CPCB web site and will submit the monthly progress report to the SPCB and CPCB.

27. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Law.

Rajendra Singh
Digitally signed
by Rajendra
Singh
Date: 2024.09.11
10:46:19 +05'30'
(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Gorakhpur for information and necessary action .

Rajendra Singh
Digitally signed
by Rajendra Singh
CEO/EE, U.P. Circle
Date: 2024.09.11
10:46:33 +05'30'



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

350

F. No. J-11011/416/2017-IA.II(I)

Government of India

Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan

Jor Bagh Road, Aliganj,

New Delhi – 110003

E-mail: dirind-moefcc@gov.in

Tel: 011-24695368

Dated: 18.09.2019

To,

M/s Ankur Udyog Limited (Steel Division)

Plot No. AL-2, Sector 23, GIDA Industrial Area,

Village Sahbazganj & Domharmafi, Tehsil Sahjanwa

District Gorakhpur, Uttar Pradesh

Subject: Establishment of Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler} by **M/s Ankur Udyog Ltd** (Steel Division) located at Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, District Gorakhpur, **Uttar Pradesh - Environmental Clearance** regarding.

Sir,

This is reference to your online application vide proposal No. IA/UP/IND/75680/2018 dated 19.01.2019 along with Form – 2 and copies of EIA/EMP report seeking environmental clearance under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical Industries (Ferrous and Non-ferrous) under Category “A” EIA Notification, 2006 and the proposal is appraised at Central level.

2. The proposal of **M/s. Ankur Udyog Limited (Steel Division)** to set up Mini Integrated Steel plant at Plot No. AL-2, Sector 23, GIDA Industrial Area, Sahbazganj and Domharmafi Villages, Sahjanwa Tehsil, Gorakhpur District, Uttar Pradesh was initially received in the Ministry on 02.07.2018 for obtaining Terms of Reference (ToR) as per EIA Notification, 2006. The project was appraised in 34th EAC (Industry-1) meeting held during 6-7th August 2018 for prescribing ToRs for undertaking detailed EIA study for obtaining Environmental Clearance. Accordingly, the Ministry of Environment, Forest and Climate Change had prescribed ToR to the project vide Lr. No. IA-J 11011/146/2017-IA.II(I) dated 20.08. 2018
3. The proposed Mini Integrated Steel Plant envisages the following manufacturing units and products:

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S.No.	Units	Product	Plant Configuration	Production Capacity	
1.	DRI Kilns	Sponge Iron	2 x 500 TPD	3,30,000 TPA	
2.	Steel Melt Shop; Induction Furnace (1,080 TPD), Ladle Refining Furnace (1 x 35T) & Billet Caster (1 x 3 Strand)	MS Billets / Hot metal for hot charging	1,080 TPD	3,56,400 TPA	
3.	Rolling Mill	MS Re-Bars (TMT) & Structural Steel	1,080 TPD	3,56,400 TPA	
4.	Power Generation	WHRB	Electricity	2 x 50 TPH	24 MW
		CFBC Boiler	Electricity	1 x 110 TPH	26 MW

- The total land earmarked for the proposed project will be 79 acres (32 Ha.) which is in Gorakhpur Industrial Development Authority (GIDA). No forest land involved. It has been reported that no natural water body / stream exists in the plant area. A drain is passing adjacent to the Project Boundary in NE direction. No modification/ diversion in the existing natural drainage pattern at any stage has been proposed.
- The topography of the area is flat and reported to lies between 26.7539.22° to 26.762708° North latitude and 83.202008° to 83.207189° East longitude in Survey of India Topo sheet no. 63 N/1 at an elevation of 80 m AMSL. The ground water table reported to ranges between 1.47 to 4.49 mbgl below the land surface during the post-monsoon season and 4.38 to 7.66 mbgl below the land surface during the pre-monsoon season.
- There are no notified National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve/ migratory routes for Birds within 10 Km. radius of the plant. There are no Schedule- I fauna exists in the study area.
- Process details are provided in the EIA report and list of raw materials for the proposed project are given as below:

S.No.	Raw Material	Quantity (TPA)	Source	Mode of Transport	
For DRI Kilns (Sponge Iron) – 3,30,000 TPA					
1	Iron Ore	2,37,600	Odisha, NMDC	By Rail	
2	Iron Ore Pellets	2,97,000	Odisha	By Rail	
3	Coal	Indian Coal	4,29,000	Jharkhand	By Rail
		Imported Coal	2,97,000	Indonesia / South Africa / Australia	Through sea route & Rail
4	Dolomite	16,500	Local Area	By road (through covered trucks)	
For Steel Melting Shop (MS Billets) – 3,56,400 TPA					
1	Sponge Iron	3,30,000	Own generation	----	
2	MS Scrap / Pig Iron	1,00,000	Local Area	By road	

S.No.	Raw Material	Quantity (TPA)	Source	Mode of Transport	
				(through covered trucks)	
3	Ferro alloys	5,300	Local Area	By road (through covered trucks)	
For Rolling Mill (TMT bars & Structural Steel) – 92,400 TPA (1 x 280 TPD) (through Re-Hearing Furnace)					
1	MS Billets	66,000 34,000	Own generation & Chhattisgarh, West Bengal, Local Area	---- By Rail / Road (through covered trucks)	
2	Furnace oil (OR) Pulverized Coal	4,620 18,500	Local Market Jharkhand	By road (through covered trucks) By Rail	
For Rolling Mill (MS Re-Bars & Structural Steel) – 2,64,000 TPA (through hot charging) 1 x 800 TPD					
1	Hot metal	2,90,400	Own generation	Internal online charging through CCM	
For CFBC Boiler - Power Generation 26 MW					
1	Dolochar	99,000	Own generation	----	
2	Coal	Indian Coal	1,40,400	Jharkhand, UP, MP	By rail
		Imported Coal	90,000	Indonesia / South Africa / Australia	Through sea route & Rail
3	Rice Husk	40,000	Local Market	By road (through covered trucks)	

8. The targeted production capacity of the plant is Sponge Iron of 0.33 million TPA, TMT bars / Structural Steels of 0.35 million TPA & Power Generation of 50 MW. Imported Coal would be supplied by M/s. Kan Minerals, Visakhapatnam. Imported Coal transportation will be done by rail from Vizag port to the site. Iron Ore and Iron Ore fines will be transported from Odisha by rail directly at the site. Railway siding at the site is envisaged in the proposal.
9. Water requirement for the proposed project will be 1800 KLD, which will be sourced from Ground Water. No Objection Certificate for abstraction of ground water was accorded to the project by Central Ground Water Authority (CGWA) vide Letter No. CGWA/OC/IND/ORIG/2019/4878 dated 26.02.2019 which is valid upto 25.02.2021.
10. Total power required for the proposed plant operations will be 50 MW which will be sourced from the captive power plant of 50 MW. Required power for construction and for

back up load of ~ 10 MW will be procured from state grid, i.e., Purvanchal Vidyut Vitran Nigam Limited (PuVVNL).

11. Baseline Environmental Studies were conducted during winter season i.e., from 1st March to 31st May 2018. Ambient air quality monitoring has been carried out at eight locations and the data submitted indicated: PM_{2.5} (25.2 to 48.9 µg/m³), PM₁₀ (44.5 to 82.7 µg/m³), SO₂ (7.4 to 14.8 µg/m³), NO_x (8.1 to 24.8 µg/m³) & CO (394 to 1350 µg/m³). The results of the modeling study indicates that the maximum increment of GLC due to the operation of proposed units & Vehicular emissions will be 3.1 µg/m³ with respect to PM₁₀, 14.5 µg/m³ with respect to SO₂, 14 µg/m³ with respect to NO_x & 2.3 µg/m³ with respect to CO.
12. Ground water quality has been monitored at eight locations in the study area are analysed. The data submitted indicated pH: 7.2 to 8.1, Total Hardness: 211 to 283 mg/l, Chlorides: 158 to 206 mg/l, Fluoride: 0.75 to 1.1 mg/l. Heavy metals are within the limits. Surface water samples were analyzed from four (4) locations in the study area and analysed. The data submitted indicated pH: 7.3 to 7.8 and DO: 3.2 to 4.2 mg/l.
13. Noise levels are in the range of 44.40 dBA to 65.45 dBA during 1st March to 31st May 2018.
14. The project is situated in Gorakhpur Industrial Development Area (GIDA). No R&R is involved.
15. The generated Solid wastes from the project will be stored in storage yard above the ground level and Fly ash will be stored in Silo.

S.No.	Waste	Quantity (TPA)	Proposed method of disposal
1	Ash from DRI	59,400	Shall be given to Cement Plants & Brick manufacturers.
2	Dolochar	99,000	Shall be used in CFBC Boiler as fuel.
3	Kiln Accretion Slag	2,970	Shall be used in road construction & given to brick manufacturers.
4	Wet scrapper sludge	15,180	Shall be used in road construction & given to brick manufacturer.
5	SMS Slag	35,640	Slag from SMS shall be crushed and iron will be recovered & then remaining non -magnetic inert material shall be used as sub base material in road construction.
6	End Cuttings from Rolling Mill	10,692	Shall be reused in the SMS
7	Mill scales from Rolling Mill	7,128	Mill scales shall be given to nearby Ferro alloys manufacturing units / casting units.
8	Ash from Power Plant (with Indian Coal + dolochar)	1,00,305	Ash generated shall be given to Cement Plants / Brick Manufacturers.

9	Ash from Power Plant (with imported Coal + dolochar)	66,381	Ash generated shall be given to Cement Plants / Brick Manufacturers.
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16. An area of **10.9 ha** will be developed as green belt as per CPCB guidelines, out of total plant area of **32 ha**, which is about 33% of the total land area proposed for the project.
17. The capital cost of the project is Rs.330 Crores and the proposed cost for Environmental Management Plan (EMP) is Rs. 28 Crores. The proposed annual recurring cost towards the environmental protection measures is Rs. 185 Lakhs /annum.
18. The employment generation is 500 people during operation of the proposed project and 1000 people during construction of the proposed units.
19. The project was accorded in-principle approval for private railway siding at Sahjanwa station in Lucknow division vide letter No.T/555/216/AULSD/SWA dated 11.03.2019 by NE Railways, Gorakhpur.
20. Public Hearing of the project was held on 09.10.2018 at project site under the Chairmanship of District Magistrate, Gorakhpur for production of 0.33 MTPA of Sponge Iron, 0.35 MTPA of MS Billets, 0.35 MTPA of MS Re-Bars (TMT) / Structural Steels & Power Generation of 50 MW. The issues raised during public hearing were related to crop damage, control of Air pollution, Water Pollution, Plantation, Employment, CER etc. Based on the issues raised in the public hearing and need based assessment conducted in the study area, an amount of Rs.5.45 Crores was earmarked for Corporate Environment Responsibility (CER) based on public hearing issues in accordance with the Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 1st May 2018.
21. Further, an action plan for recharging rainwater within and outside the plant premises comprising a budget provision of Rs.91.25 lakhs was submitted based on the study conducted in addition to implementation expenditure of CER and EMP. It was proposed to construct harvesting structures in the plant premises and through ponds nearby for recharging 165,000 KL, i.e., 500 KLD and 467, 262 KL, i.e., 1416 KLD respectively.
22. It is reported that Writ petitions were filed before the Hon'ble High Court of Allahabad (Writ C no. 1110/2011 & 4513/2011) against land allotment by GIDA to Ankur Udyog Limited. The Hon'ble High Court of Allahabad after hearing the matter was pleased to dismiss the Writ petitions, vide its order dated 02.07.2018. Subsequently Special Leave Petitions were filed before the Hon'ble Supreme Court of India (SLP (C) No. 27615/2018 & 30927/2018). The Hon'ble Supreme Court of India after hearing the matter was pleased to dismiss the petitions, vide its order dated 16.01.2019. Consequent to the order of Hon'ble Supreme Court of India, there is no litigation is pending against the project / land on which the project is proposed as on date.
23. Name of the consultant: M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd, Hyderabad [S.No. 117, List of QCI Accredited Consultant Organizations Rev. 73, February 08, 2019].

24. The proposal was considered in the Re-constituted EAC (Industry-I) meetings held during 20-22nd February 2019, 27-29th March 2019 and 29-31st May 2019. After detailed deliberations, the committee recommended the proposal with the following specific and sector specific general conditions at para 25 below.
25. The Ministry considered the above recommendation of EAC (Industry-I) and here by decide to accord Environmental Clearance to M/s Ankur Udyog Ltd for Establishment of Integrated Steel Plant [DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW (24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler] at Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, District Gorakhpur, Uttar Pradesh with the following specific and sector specific general conditions.

A. SPECIFIC CONDITIONS:

- i. Railway siding shall be completed in a time frame of five years or before commissioning of the project at full capacity, whichever is earlier.
- ii. Project Proponent shall adopt 100 % hot charging and the coal gasifier shall not be installed.
- iii. Air cooled condenser shall be used in the power plant.
- iv. Rain water harvesting and recharge shall be more than the water consumption. In case, adequate area within the premises is not available, the PP may go for rain water harvesting/recharging outside the factory premises.
- v. Monitoring of rain water harvesting/recharging shall be done as per the monitoring schedule submitted to the Ministry vide letter dated 29.5.2019.
- vi. Bi-flue stack of 114 m height shall be provided, common for both the DRI kilns.

B. GENERAL CONDITIONS:

I. Statutory compliance:

- i. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
- ii. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- iii. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012(Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants)as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through labs recognized under Environment (Protection) Act, 1986.
- iii. The project proponent shall install system to carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iv. The cameras shall be installed at suitable locations for 24X7 recording of battery emissions on the both sides of coke oven batteries and videos shall be preserved for at least one-month recordings.
- v. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- vi. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- vii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- viii. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- ix. Secondary emission control system shall be provided at SMS Converters.
- x. Pollution control system in the steel plant shall be provided as per the CREP Guidelines of CPCB.
- xi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- xii. Recycle and reuse iron ore fines, coal and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.

- xiii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- xiv. Facilities for spillage collection shall be provided for coal (Chain conveyors, land based industrial vacuum cleaning facility).
- xv. Land-based APC system shall be installed to control coke pushing emissions.
- xvi. In case concentrated ammonia liquor is incinerated, adopt high temperature incineration to destroy Dioxins and Furans. Suitable NOx control facility shall be provided to meet the prescribed standards.
- xvii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xviii. Design the ventilation system for adequate air changes as per ACGIH document for all tunnels, motor houses, Oil Cellars.
- xix. The project proponent shall install Dry Gas Cleaning Plant with bag filter for SMS converter.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall submit monthly summary report of continuous effluent monitoring and results of manual effluent testing and manual monitoring of ground water quality to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
- iv. The project proponent shall provide the ETP for coke oven and by-product to meet the standards prescribed in G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time as amended from time to time;
- v. Adhere to 'Zero Liquid Discharge'
- vi. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.

- vii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- viii. Tyre washing facilities shall be provided at the entrance of the plant gates
- ix. CO₂ injection shall be provided in GCP of SMS to reduce pH in circulating water to ensure optimal recycling of treated water for converter gas cleaning.
- x. The project proponent shall practice rainwater harvesting to maximum possible extent.
- xi. Treated water from ETP of COBP shall not be used for coke quenching.
- xii. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- xiii. The project proponent shall make efforts to minimize water consumption in the steel plant complex by segregation of used water, practicing cascade use and by recycling treated water.

IV. Noise monitoring and prevention

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time

V. Energy Conservation measures

- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- ii. Use hot charging of slabs and billets/blooms as far as possible.
- iii. Waste heat recovery systems shall be provided in all units where the flue gas or process gas exceeds 300°C.
- iv. Explore feasibility to install WHRS at Waste Gases from all reheating furnaces and if feasible shall be installed.
- v. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- vi. Provide LED lights in their offices and residential areas.
- vii. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

- i. Waste recycling Plant shall be installed to recover scrap, metallic and flux for recycling to SMS.
- ii. Used refractories shall be recycled as far as possible.
- iii. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic waste.

- iv. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.
- v. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- vi. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- vii. The waste oil, grease and other hazardous waste like acidic sludge from pickling, galvanizing, chrome plating mills etc. shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
- viii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- ii. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms /

conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- vi. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Iron and Steel plants shall be implemented.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the

Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- iv. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- v. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- viii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- ix. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- x. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xi. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiii. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

This issues with the approval of Competent Authority.


(A.K. Agrawal)
Director

Copy to:-

1. **The Secretary**, Department of Environment, Government of Uttar Pradesh, Secretariat Lucknow, Uttar Pradesh.

2. **The Additional Principal Chief Conservator of Forests(C)**, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020.
3. **The Member Secretary**, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
4. **The Chairman**, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
5. **The District Collector**, Gorakhpur District, Uttar Pradesh State.
6. Guard File/Record File/Monitoring File.
7. MoEF&CC Website.



(A.K. Agrawal)
Director

F. No. J-11011/416/2017-IA.II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj,
 New Delhi – 110003
 E-mail: dirind-moefcc@gov.in
 Tel: 011-24695368
 Dated: 01.12. 2020

To

M/s Ankur Udyog Ltd (Steel Division)
 Plot No. AL-2, Sector 23, GIDA Industrial Area,
 Village Sahbazganj & Domharmafi, Tehsil Sahjanwa,
 District Gorakhpur, **Uttar Pradesh.**

Subject: Establishment of Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler} by **M/s Ankur Udyog Ltd** (Steel Division) located at Plot No. AL-2, Sector 23, GIDA Industrial Area, Village Sahbazganj & Domharmafi, Tehsil Sahjanwa, **District Gorakhpur, Uttar Pradesh– Amendment in Environment Clearance -regarding.**

Sir,

This has reference to your online application vide proposal no. IA/UP/IND/159657/2020 dated 22/06/2020 along with Form 4 and other documents for seeking amendment in Environment Clearance (EC) for the project mentioned above. The proposed project activity is listed at Sl. No. 3(a) Metallurgical Industries (Ferrous and Non-ferrous) under Category “A” EIA Notification, 2006 and the proposal is appraised at Central level.

2. M/s Ankur Udyog Ltd was accorded EC for the project Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler} vide letter File No. J-11011/416/2017-IA.II(I) dated 18/09/2019.

Details submitted by the project proponent

3. The amendments were sought in the existing EC for 1) Including the Rainwater harvesting cost in the CER budget and there by amendment of CER budget allocation 2) 100 % hot charging of billets. The details are as given the table below.

Amendment in EC granted to M/s Ankur Udyog Ltd for Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler}

Point No. 1		
As per EC	As per EC Order vide dated 18 th September 2019	Request
Pg. No. 5, Paragraph no. 21 of the EC	“Further, an action plan for recharging rainwater within and outside plant premises comprising a budget provision of Rs.91.25 lakhs was submitted based on the study conducted <u>in addition to implementation expenditure of CER and EMP</u> ”	We would like to bring to your kind notice that the Budget provision of Rs. 91.25 Lakhs for recharging rain water is a part of the CER Budget submitted as per the advice of EAC during presentation. Please refer to Page no. 35 & Point no. 7.1.30 of the MoM of 7 th meeting of the Re-constituted EAC (Industry-1) held during 29-31 st May, 2019 stating “ Revised CER after considering the Cost for artificial recharging i.e. Rs. 91.25 Lakhs ” which has been indicated in the table as below.
Point no. 2		
Page no. 6, Specific Condition no. Ii of the EC	<u>“Project Proponent shall adopt 100 % hot charging and the coal gasifier shall not be installed”</u>	In the EIA report submitted to the Hon’ble Ministry as part of EC appraisal we have proposed 1 x 800 TPD Rolling Mill to produce 2,64,000 TPA of MS Re-Bars (TMT) & Structural Steel with Hot charging (75% of total Billets) & 1 x 280 TPD Rolling mill to produce 92,400 TPA of MS Re-Bars (TMT) & Structural Steel using re-heating furnace (25% of total billets). This issue of re-heating furnace was discussed at length before the Hon’ble EAC. Please refer to the MOM of the 4 th Meeting of the Re-constituted EAC (Industry -1) page no. 16, paragraph 24(vii) recommendation of the committee <u>“Confirmation regarding use of FO only in reheating furnace”</u> As advised by the Ministry/EAC we have dropped the coal gasifier proposal in the reheating furnace and

Amendment in EC granted to M/s Ankur Udyog Ltd for Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]}

		<p>the same has been confirmed to the Ministry/EAC in our reply submitted to ADS dated 27th February, 2019 wherein we have undertaken that <u>“We do hereby confirm that we will use Furnace Oil (FO) /Pulverised coal in reheating furnace.”</u></p> <p>100% Hot Charging is technically not possible. This matter was discussed in detail before the Hon’ble EAC. Accordingly our submission for use Furnace Oil (FO) /Pulverised coal in reheating furnace was found satisfactory and we were advised not install coal gasifier.</p> <p>Even in the General Conditions no. V under Energy Conservation measures condition No. (ii) Of the EC accorded to us, it has been mentioned that <u>Use hot charging of slabs and billets/blooms as far as possible.</u></p> <p>Hence it is requested that this condition be corrected as below- <u>“Use Hot Charging of slabs and billets / blooms as far as possible and the coal gasifier shall not be installed”.</u></p>
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Observations of the committee

4. The proposal was considered in the 27th meeting of Reconstitute Expert Appraisal Committee (Industry-I) held during 30th July-1st August, 2020
5. During the discussions, the committee opined that Rain Water Harvesting is a regulatory requirement and it cannot be considered under CER activities as it was not drawn from Public hearing issues or SIA studies during the preparation of EIA report.
6. Hot charging of billets upto 90% is possible and LDO can be allowed for reheating furnace in case of emergency.

Recommendations of the Committee:

7. In view of foregoing, after detailed deliberations, the committee recommended to amend the EC for 90% billets for hot charging and use of LDO for reheating furnace during emergency for remaining billets, i.e., for 10% of production.

Amendment in EC granted to M/s Ankur Udyog Ltd for Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]}

Decision of MoEF&CC

8. The Ministry considered the recommendation of EAC and here by decided to accord amendment to the EC dated 18/09/2019 only for 90% billets for hot charging and use of LDO for reheating furnace during emergency for remaining billets, i.e., for 10% of production.
9. All other terms and conditions in the EC dated 18/09/2019 shall remain unchanged. This issues with the approval of Competent Authority.

(A.K. Agrawal)
Director

Copy to:-

- 1) **Secretary**, Department of Environment, Government of Uttar Pradesh, Secretariat Uttar Pradesh, Sachivalaya, Babu Bhawan, Adjacent to Vidhan Sabha, Lucknow – 226001.
- 2) **Deputy Director General of Forests (C)**, Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020.
- 3) **Member Secretary**, Uttar Pradesh State Pollution Control Board, PICUP Bhawan, 3rd Floor, B-Block, Vibhuti Khand, Gomti Nagar Lucknow – 226 010.
- 4) **Chairman**, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
- 5) **Member Secretary**, Central Ground Water Authority, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011.
- 6) **District Collector**, District Gorakhpur, Government of Uttar Pradesh
- 7) **Guard File / Record file / Monitoring file.**
- 8) **MOEF&CC Website.**

(A.K. Agrawal)
Director

Amendment in EC granted to M/s Ankur Udyog Ltd for Integrated Steel Plant {DRI Kilns (3,30,000 TPA), Induction Furnace with Concast (MS Billets/Hot metal for hot charging) along with 1 x 35 T Ladle Refining Furnace (LRF) & 1 x 3 Strand Billet Caster (3,56,400 TPA), Rolling Mill (3,56,400 TPA), Power Generation 50 MW [24 MW through Waste Heat Recovery Boiler (WHRB) and 26 MW through Fluidized Bed Combustion (FBC) Boiler]}



Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE
NO: NOC012510**

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000384

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0018
Date of Submission	15/04/2022	Specimen Signature	

Location Particulars

District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)			01/05/2022
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	70000	Recharge Required	35000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 35000.00 cubic meter, as specified in the application form within the given time period.

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GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature



Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE
NO: NOC023303**

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000385			
Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0019
Date of Submission	15/04/2022	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/05/2022	
Maximum Allowable Rate of Withdrawal (m³/hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	140000	Recharge Required	70000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 70000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature



Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE
NO: NOC020671**

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000386			
Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0020
Date of Submission	15/04/2022	Specimen Signature	
Location Particulars			
District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	100.00
Date of Energization (In Case of Electric Pump)		01/05/2022	
Maximum Allowable Rate of Withdrawal (m³/hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	140000	Recharge Required	70000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 70000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature



Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE
NO: NOC023129**

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202204000387

Name of the Owner	NIKHIL JALAN		
Designation पद	AUTHORISED SIGNATORY	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area, Sahjanwa, G	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0422NIN0021
Date of Submission	15/04/2022	Specimen Signature	

Location Particulars

District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	01/05/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)			01/05/2022
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	140000	Recharge Required	70000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 70000.00 cubic meter, as specified under 4e application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SL. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.

- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature



Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING
OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation
Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE
NO: NOC033699**

VALID FROM 20/06/2022 TO 19/06/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202205000788

Name of the Owner	NIKHIL JALAN		
Designation पद	Authorised Signatory	Company Name कंपनी का नाम	Ankur Udyog Limited (Steel Division)
Company Address कंपनी का पता	AL-2, Sector 23, GIDA Industrial Area	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Nakaha No. 2, Near Fertilizer Factory, Bhagwanpur	Application Form Serial No.	GRKP0522NIN0025
Date of Submission	24/05/2022	Specimen Signature	

Location Particulars

District	Gorakhpur	Block	SAHJANWA
Plot No./Khasra No.	AL-2, Sector 23, GIDA Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			LAND DETAILS ENCLOSED

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	01/06/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	200.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	100.00
Date of Energization (In Case of Electric Pump)			15/06/2022
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	100.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	140000	Recharge Required	70000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3l) and is valid subject to the observance of the conditions stated hereof.
- Holder of this NOC is hereby directed to assure annual recharge of 70000.00 cubic meter, as specified under (d) in the application form within the given time period.

GENERAL CONDITIONS:

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- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
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- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
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3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
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 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :25/06/2022

Place:Gorakhpur

This certificate is electronically generated and does not require digital signature



ETRC/PM09/TEST-REP/FT/42

**TEST REPORT
AMBIENT AIR QUALITY MONITORING REPORT**

Test Report Ref No.: ETRC/EPA/13584/2024		Date of Report: 18.09.2024	
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Near Main Gate	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM ₁₀	DETAILS-PM _{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	54	54
(d)	Average ambient temperature (°C)	29	29
(e)	Time of Sampling Started (Hours)	09:36 am (10/09/2024)	09:36 am (10/09/2024)
(f)	Time of Sampling completed (Hours)	09:20 am (11/09/2024)	09:20 am (11/09/2024)
(g)	Total time of sampling (minutes)	24 hour (1407 minutes)	24 hour (1407 minutes)
2	Average sampling rate for PM (m ³ /minute)	1.165	NA
3	Average sampling rate for gas (LPM)	0.5	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1639.155	• 23.448
	• GAS (liter)	• 703.5	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	90.4	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	55.87	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	14.23	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	22.08	6.0 - 750	For 24 hour =80

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Sandeep Kr Verma
Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge



Ritu Garg
Authorized Signatory
(Ritu Garg)
QM



378 93

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Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrcindia.com

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ETRC/PM09/TEST-REP/FT/42

TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/13585/2024		Date of Report: 18.09.2024	
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		Village: Sahbazganj	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM₁₀	DETAILS-PM_{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	54	54
(d)	Average ambient temperature (°C)	29	29
(e)	Time of Sampling Started (Hours)	09:51 am (10/09/2024)	09:51 am (10/09/2024)
(f)	Time of Sampling completed (Hours)	09:29 am (11/09/2024)	09:29 am (11/09/2024)
(g)	Total time of sampling (minutes)	24 hour (1405 minutes)	24 hour (1405 minutes)
2	Average sampling rate for PM (m ³ /minute)	1.150	NA
3	Average sampling rate for gas (LPM)	0.5	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1615.980	• 23.418
	• GAS (liter)	• 702.6	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	72.3	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	45.69	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	13.55	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	18.36	6.0 - 750	For 24 hour =80

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(Sandeep Kr Verma)
Lab-Incharge



Authorized Signatory
(Ritu Garg)
QM



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TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

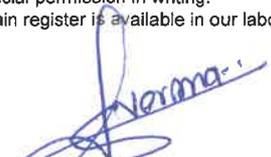
Test Report Ref No.: ETRC/EPA/13586/2024		Date of Report: 18.09.2024	
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		At Village: Domhar	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM₁₀	DETAILS-PM_{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	53	53
(d)	Average ambient temperature (°C)	30	30
(e)	Time of Sampling Started (Hours)	09:40 am (11/09/2024)	09:40 am (11/09/2024)
(f)	Time of Sampling completed (Hours)	09:29 am (12/09/2024)	09:29 am (12/09/2024)
2	Total time of sampling (Minutes)	24 hour (1402 minutes)	24 hour (1402 minutes)
3	Average Air sampling rate (m ³ /minute)	1.145	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1604.832	• 23.352
	• GAS (liter)	• 700.8	

TEST RESULT

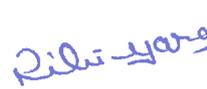
Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	77.6	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	46.25	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	13.46	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	17.72	6.0 - 750	For 24 hour =80

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(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



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TEST REPORT AMBIENT AIR QUALITY MONITORING REPORT

Test Report Ref No.: ETRC/EPA/13587/2024		Date of Report: 18.09.2024	
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)	
Monitored by		ETRC, Lucknow	
Location of Sampling points		At Village: Johnia	
Sr. No.	GENERAL OBSERVATIONS	DETAILS-PM₁₀	DETAILS-PM_{2.5}
1(a)	Weather conditions	Clear	Clear
(b)	Wind direction	West to East	West to East
(c)	Average humidity (%)	53	53
(d)	Average ambient temperature (°C)	30	30
(e)	Time of Sampling Started (Hours)	09:55 am (11/09/2024)	09:55 am (11/09/2024)
(f)	Time of Sampling completed (Hours)	09:42 am (12/09/2024)	09:42 am (12/09/2024)
2	Total time of sampling (Minutes)	24 hour (1406 minutes)	24 hour (1406 minutes)
3	Average Air sampling rate (m ³ /minute)	1.155	NA
4	TOTAL VOLUME OF AIR SAMPLED		
	• PM (m ³)	• 1623.699	• 23.425
	• GAS (liter)	• 702.9	

TEST RESULT

Sr. No.	Particulars	Protocol	Unit	Result	Range of testing /limit of detection	Standard as per NAAQS; dated 18/11/ 2009
1	Particulate matters size less than 10 µm (PM ₁₀)	IS: 5182 (Part-23): 2006 Reaffirmed: 2022	µg/m ³	74.8	5.0 - 1200	For 24 hour =100
2	Particulate matters size less than 2.5 µm (PM _{2.5})	IS: 5182 (Part-24): 2019	µg/m ³	48.67	2.0 - 500	For 24 hour =60
3	Sulphur Dioxide (SO ₂)	IS: 5182 (Part-02): 2001 Reaffirmed: 2022	µg/m ³	13.28	5.0 - 1050	For 24 hour =80
4	Oxides of Nitrogen (NO _x)	IS: 5182 (Part-06): 2006 Reaffirmed: 2022	µg/m ³	17.20	6.0 - 750	For 24 hour =80

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ETRC/PM09/TEST-REP/FT/43

TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT Stack No. 01

Test Report Ref No.: ETRC/EPA/13588/2024		Date of Report: 18.09.2024
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	10.09.2024
(b)	Stack material	RCC/ Concrete
(c)	Height of stack from ground level	120 mts
(d)	Source to which stack attached	DRI Klin + WHRB Boiler
(e)	No of boiler attached with capacity	01 No. x 69 TPH WHRB
(f)	Type and quantity of fuel used	Coal
(g)	Details of APCS installed	ESP
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	32.0
(b)	Stack gas temperature (°C)	139.0
(c)	Stack gas velocity (m/sec)	11.92
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	63
(f)	Volume of air sampled (liters)	1071

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing/ Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm ³	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	46.20	2.0 - 1000	150

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TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT Stack No. 02

Test Report Ref No.: ETRC/EPA/13589/2024		Date of Report: 18.09.2024
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	10.09.2024
(b)	Stack material	RCC/ Concrete
(c)	Height of stack from ground level	80 mts
(d)	Source to which stack attached	CFBC Boiler
(e)	No of boiler attached with capacity	01 No., 55 T/hr
(f)	Type and quantity of fuel used	Coal + Dolachar + Rice Husk
(g)	Details of APCS installed	ESP
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	31.0
(b)	Stack gas temperature (°C)	134.0
(c)	Stack gas velocity (m/sec)	11.88
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	62
(f)	Volume of air sampled (liters)	1054

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing/ Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm ³	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	44.23	2.0 - 1000	50

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ETRC/PM09/TEST-REP/FT/43

TEST REPORT STACK EMISSION MONITORING AND ANALYSIS REPORT Stack No. 03

Test Report Ref No.: ETRC/EPA/13590/2024		Date of Report: 18.09.2024
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
1.(a)	Date of monitoring	11.09.2024
(b)	Stack material	Mild Steel
(c)	Height of stack from ground level	30 mts
(d)	Source to which stack attached	Induction Furnace Crucible
(e)	No of boiler attached with capacity	03 Nos., 30 T/Batch/Heat
(f)	Type and quantity of fuel used	Electricity
(g)	Details of APCS installed	Bag Filters
2.	PARAMETERS	VALUES
(a)	Ambient temperature (°C)	30.0
(b)	Stack gas temperature (°C)	133.0
(c)	Stack gas velocity (m/sec)	11.89
(d)	Flow rate (LPM)	17
(e)	Sampling time (minutes)	60
(f)	Volume of air sampled (liters)	1020

TEST RESULT

Sr. No.	Parameter	Unit	Protocol	Result	Range of Testing/ Limit of Detection	Standard (as per CPCB)
1	Particulate Matter	mg/Nm ³	IS: 11255 (Part-1): 1985 Reaffirmed: 2019	45.26	2.0 - 1000	150

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TEST REPORT AMBIENT NOISE MONITORING AND ANALYSIS REPORT

Test Report Ref No.: ETRC/EPA/13591/2024		Date of Report: 18.09.2024
Name/Address/Type of Industry		Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)
Monitored by		ETRC, Lucknow
Sr. No.	GENERAL INFORMATION	DETAILS
(a)	Date of monitoring	11/09/2024 (06:00 AM) to 12/09/2024 (06:00 AM)
(b)	Sample Description	Ambient Noise
(c)	Sampling Location	Near Main Gate
(d)	Environmental Condition	Normal
(e)	Monitoring Protocol	IS: 9989: 1981, Reaffirmed: 2020

TEST RESULT

Ambient Noise Level				
Sr. No.	Parameter	Unit	Results Day Time (06:00 AM - 10:00 PM)	Results Night Time (10:00 PM - 06:00 AM)
1	Equivalent sound level	dB(A)	61.23	48.74

Noise Standards as per CPCB Schedule rule 3(1) and 4(1)			
Area Code	Category of Area/Zone	Limits in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

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QM



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ETRC/PM09/TEST-REP/FT/45

TEST REPORT WATER & WASTEWATER ANALYSIS

Test Report Ref No.: ETRC/EPA/13592/2024	Date of Report: 18.09.2024
Name/Address/Type of Industry	Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)

SAMPLE DETAILS

1	Water/ Waste Water	Ground Water	5	Packing Condition	Sealed
2	Sample Description	Borewell Water	6	Sample Collected By	ETRC
3	Sample received date	12.09.2024	7	Analysis Start Date	12.09.2024
4	Sample Quantity	5.0 liters	8	Analysis End Date	17.09.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	APHA 24 th Ed. 2023 - 4500 H ⁺	7.5	1 - 14
2	Turbidity	NTU	APHA 24 th Ed. 2023 - 2130 B	BDL	2 - 40
3	Colour	Hazen	IS: 3025 (Part-4): 2021	<5.0	5 - 30
4	Odour	-	IS: 3025 (Part-5): 2018	Agreeable	Qualitative
5	Total Hardness as CaCO ₃	mg/l	APHA 24 th Ed. 2023 - 2340 C	272.0	5.0 - 800
6	Calcium as Ca	mg/l	IS: 3025 (Part-40): 1991 Reaffirmed: 2019	54.4	2.0 - 600
7	Magnesium as Mg	mg/l	APHA 24 th Ed. 2023 - 3500 Mg, B	33.048	0.1 - 200
8	Chloride as Cl ⁻	mg/l	APHA 24 th Ed. 2023 - 4500-Cl ⁻ B	28.0	2.0 - 2000
9	Alkalinity as CaCO ₃	mg/l	APHA 24 th Ed. 2023 - 2320 B	264.0	2.0 - 1000
10	Total Dissolved Solid (TDS)	mg/l	IS: 3025 (Part-16): 2023	370.0	10 - 5000
11	Fluoride as F ⁻	mg/l	APHA 24 th Ed. 2023 - 4500 F ⁻ C	0.37	0.02 - 5.0
12	Sulphate as SO ₄ ²⁻	mg/l	APHA 24 th Ed. 2023 - 4500 SO ₄ ²⁻ E	26.0	1.0 - 500
13	Nitrate as NO ₃ ⁻	mg/l	IS: 3025 (Part-34): 1988 Reaffirmed: 2019	BDL	1.0 - 70
14	Total Chromium as Cr	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.03 - 5.0
15	Zinc as Zn	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	0.41	0.05 - 15
16	Cadmium as Cd	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.05 - 2.0
17	Copper as Cu	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.03 - 10
18	Nickel as Ni	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.05 - 5.0
19	Iron as Fe	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	0.10	0.05 - 20
20	Lead as Pb	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.01 - 10



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Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

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(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

An approved laboratory from Ministry of Environment, Forest and Climate change, Govt. of India under EPA 1986

Test Report Ref No.: ETRC/EPA/13592/2024

21	Manganese as Mn	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	0.02	0.02 - 5.0
22	Arsenic as As	mg/l	APHA 24 th Ed. 2023 - 3120 B (ICP-OES)	BDL	0.02 - 2.0
23	Mercury as Hg	µg/l	APHA 24 th Ed. 2023 - 3112 B	BDL	0.5 - 1000

BDL=Below Detection Limit

..... END OF REPORT.....

- ETRC warrants that all analytical work is conducted professionally in accordance with all applicable standard laboratory practices and that this data reflects our best attempt to generate accurate results for the sample, mentioned in the report as above.
- The result relate only to the items tested.
- ETRC does not assume any liability for any claims or damages related to the quality of parameter analyzed in the results and/or the performance of the equipment constituting to the results.
- All disputes subject to Lucknow jurisdiction.
- This report is not to be reproduced wholly or in part and cannot be used as evidence in the court of law and should not be used in any advertising media without our special permission in writing.
- Complain register is available in our laboratory.


Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM



ENVIRONMENTAL AND TECHNICAL RESEARCH CENTRE

Office & Laboratory : 2/261, Vishwas Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)

Email : ETRCLTH@YAHOO.IN, Web.: www.etrccindia.com

(ISO 9001:2015, ISO 45001:2018 (OH&S) ISO 14001:2015)

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ETRC/PM09/TEST-REP/FT/46

TEST REPORT SOIL ANALYSIS

Test Report Ref No.: ETRC/EPA/13593/2024	Date of Report: 18.09.2024
Name/Address/Type of Industry	Ankur Udyog Limited (Steel Division) Plot No. AL-2, Sector-23, GIDA Industrial Area Village: Sahbazganj & Domharmafi Tehsil: Sahjanwa District: Gorakhpur (Uttar Pradesh)

SAMPLE DETAILS

1	Sampling Location	Project Site	5	Packing Condition	Sealed
2	Sample Description	Soil Sample	6	Sample Collected By	ETRC
3	Sample received date	12.09.2024	7	Analysis Start Date	12.09.2024
4	Sample Quantity	1.0 kg	8	Analysis End Date	17.09.2024

TEST RESULT

Sr. No.	Test Parameter	Unit	Protocol/Test Method	Result	Range of testing /limit of detection
1	pH	-	IS: 2720 (Part - 26): 1987 Reaffirmed: 2021	7.4	1 - 14
2	Electrical Conductivity	µs/cm	IS: 14767: 2000 Reaffirmed: 2021	312.0	1.0 - 40000
3	Moisture Contents	%	IS: 2720 (Part - 02): 1973 Reaffirmed: 2020	3.99	1.0 - 50
4	Copper as Cu	mg/kg	Method Manual of Soil Testing in India	3.8	0.3 - 500
5	Zinc as Zn	mg/kg	Method Manual of Soil Testing in India	6.4	1.0 - 500
6	Iron as Fe	mg/kg	Method Manual of Soil Testing in India	248.0	5.0 - 500
7	Manganese as Mn	mg/kg	Method Manual of Soil Testing in India	72.0	5.0 - 500
8	Sulphur	mg/kg	IS: 14685: 1999 Reaffirmed: 2019	12.8	5.0 - 100

Method Manual of Soil Testing in India (Department of Agriculture and Corporation Ministry of Agriculture, Government of India), 4.6.3 (16b): 2022
..... END OF REPORT.....

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- Complain register is available in our laboratory.


Authorized Signatory
(Sandeep Kr Verma)
Lab-Incharge




Authorized Signatory
(Ritu Garg)
QM





390



105



391



106





ANKUR UDYOG LIMITED

Steel Division

(A Unit of Ankur Udyog Limited)

CORPORATE ENVIRONMENTAL POLICY

The "ANKUR UDYOG LIMITED (STEEL DIVISION)" is committed for its contribution to the upliftment of the Society, is forever committed to protect and save the Environment, keeping in mind the Sustainable Development.

Resolution: ANKUR UDYOG LIMITED (STEEL DIVISION) on 1st day of August, 2018, the Management has taken a decision on Environment Policy, that it is committed to operate the Steel Plant at Plot No – AL-2, Sector-23, NH-28, Sahjanwa, Gorakhpur – 273209 U.P. with the following objectives.

The top management of the company pledges to ensure

- A clean/ green and safe Environment in and around its places of operation by providing all pollution control measures at all stages of its projects and operations
- Compliance with not only all the regulatory and statutory requirements but also going beyond the prescribed norms, adopting more stringent international standards
- Adoption of International Environmental Management Systems, Cleaner and latest Technologies to protect the Environment
- Organizational Structure and processes to guide, plan and implement all Environmental related activities and conservation measures for fuels, water and energy
- Sufficient resources of funds, human and technology apart from infrastructure facilities
- Training to all employees including contract workmen and nearby society to provide input on Environmental Up gradation Techniques and inculcate a culture of self regulation and ownership
- Monitoring and Reporting of Environmental performances / non-compliances / deviations for Review and Guidance by top management
- Recognition and Reward schemes to motivate employees
- Sharing of Environmental Performance with all Stake holders through Annual Report / Press Releases / Media
- Communication of the policy to all employees including contract workmen for implementation

Corporate Social Responsibility Policy

As a Corporate Organization we believe that it is our primary purpose to give back to society. Giving and sharing what we have received is embedded deeply in us. We will actively pursue to raise the quality of life of the people around us. We hold hands in our joint effort to create better tomorrows.

Email – ankurtmt@gmail.com • Tel – +91 9793800000, 9415243900

Correspondence Address

Nakaha No. 2, Near Fertilizer Factory
Gorakhpur - 273007, U.P.

Factory Address

Plot No. AL-2, Sector 23, GIDA, NH-28
Sahjanwa, Gorakhpur - 273209, U.P.



ANKUR UDYOG LIMITED

Steel Division

(A Unit of Ankur Udyog Limited)

Occupational Health & Safety Policy

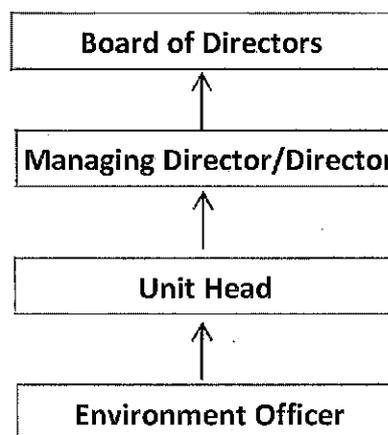
We follow the occupational health and safety policy as below

- Create an environment which is safe and secure for everyone in its vicinity, be it a worker, contractor, visitor and even the local community. All identifiable risks and hazards are treated with the gravest concern.
- To constantly endeavour towards the highest level of health and safety such that injuries, waste and emissions are reduced to the bare minimum.
- Train all employees to work safely and responsibly thus preventing injury to themselves and others.
- Ensure that optimum conditions exist for the proper execution of all the stipulated health and safety norms.

Hierarchy to implement Environment Policy

An Environmental Officer will be appointed to look after all environmental issues and ensure compliance with Environmental Clearance conditions / UPPCB norms and will report to Unit Head who ultimately will report to Managing Director. Subsequently it will be discussed in the Board meeting and it will be made aware of the Environmental Policy and compliance on Environmental Clearance / UPPCB norms to all. Any non-compliance / deviations will be brought to the notice of the Managing Director/Director and subsequently to Board of Directors. Necessary fund allocation for closure of NCs will be approved in the Board of Directors meeting and accordingly corrective measures will be taken up on priority basis.

The following will be the organisation chart pertaining to Environment Policy.



For ANKUR UDYOG LIMITED
(Steel Division)
[Signature]
DIRECTOR

Place – Gorakhpur

Date – 01.08.2018

ANKUR UDYOG LIMITED

CIN NO –U28113WB1996PLC081427

Email – ankurtmt@gmail.com • Tel – +91 9793800000, 9415243900

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बच्चे की फीस माफ, इलाज की राह आसान

'दैनिक जागरण' में खबर छपने के बाद जागा जिला प्रशासन, मदद को बढ़े हाथ

जागरण संवाददाता, गोरखपुर : अपने पति का इलाज करने में आर्थिक रूप से पूरी तरह टूट चुकी सुमेर सागर निवासी बबिता के सामने 'दैनिक जागरण' आशा की ज्योति बनकर आया। 'दैनिक जागरण' ने उनकी परेशानी को गत बुधवार को जब समाज के सामने रखा तो जिला प्रशासन के साथ ही समाज के संवेदनशील लोगों के हाथ मदद को बढ़ने लगे। जिलाधिकारी के. विजयेंद्र पाण्डेयन ने सीएमओ को इलाज की व्यवस्था करने तथा बेसिक शिक्षा अधिकारी को बबिता के बच्चे की पढ़ाई जारी रखने की व्यवस्था करने का निर्देश दिया। अब उनके बच्चे की फीस माफ

जागरण इंपैक्ट
मिली सुविधा
● अब आसानी से पति संतोष का इलाज करा सकेंगी बबिता
● सीएमओ ने मिली बबिता, मेडिकल कॉलेज में होगा पति इलाज

होने के साथ ही पति के इलाज की राह भी आसान हो गई है।
शुक्रवार को सीएमओ डॉ. श्रीकांत तिवारी से बबिता मिलीं। सीएमओ ने उनके पति को बीमारी से संबंधित सभी कामजात-पच्ची व जांच रिपोर्ट बीआरडी

मेडिकल कॉलेज भेज दी हैं, उन्होंने बबिता से कहा कि वह मेडिकल कॉलेज के प्राचार्य से जाकर मिल लें, वहां किसी न्यूरोलॉजिस्ट से वह संतोष को दिखवा देंगे और उनके परामर्श पर दवाएं भी वहीं से उपलब्ध करा दी जाएंगी। उन्होंने सोमवार को अपने कार्यालय भी बुलाया है और कहा कि यहां से जो भी संभव मदद होगी, वह की जाएगी। बबिता ने बताया कि बीएसए का फोन आया था। उन्होंने कहा कि आपके बच्चे की पढ़ाई जारी रहेगी। फीस माफ करा दी गई है। उनका एक पत्र भी आया है जिसमें बताया गया है कि एचपी स्कूल में बच्चे की पढ़ाई चलती रहेगी, स्कूल प्रबंधन

यह है मामला
बबिता के पति संतोष श्रीवास्तव की पूरी शरीर लगभग डेढ़ साल से पूरी तरह निष्क्रिय हो गई है। गोरखपुर से लेकर लखनऊ तक हुए इलाज में बबिता ने अपनी पूरी संपति व जेवर आदि बेचकर लगभग 72 लाख रुपये खर्च कर दिया लेकिन बीमारी ठीक नहीं हुई। अब उनके हाथ पूरी तरह खाली हो गए हैं।
आपका पूरा सहयोग करेगा। बबिता के अनुसार स्कूल प्रबंधन ने बच्चे को बुलाकर घर की स्थिति के बारे में भी जानकारी की है।

40 छात्रों को मिला 3.75 लाख का पैकेज

जागरण संवाददाता, गोरखपुर : विश्वविद्यालय के संपर्क अधिकारी एमएमएमयूटी के इलेक्ट्रॉनिक्स एण्ड कम्प्यूटेशन इंजीनियरिंग व कम्प्यूटर साइंस एंड इंजीनियरिंग चतुर्थ वर्ष में अध्ययनरत छात्र-छात्राओं का चयन इरिक्शन इंडिया ग्लोबल सर्विसेज प्रा.लि. में हुआ है। कंपनी चयनित छात्रों को 3.75 लाख रुपये के सालाना पैकेज पर नियुक्त करेगी।
मदन मोहन मालवीय प्रौद्योगिकी विश्वविद्यालय के संपर्क अधिकारी डा. अभिजीत मिश्र ने बताया कि 15 नवंबर को कंपनी के प्रबंधक (मानव संसाधन) शुभम पाण्डेय सहित पांच लोगों की टीम एमएमएमयूटी में बीटेक छात्रों का साक्षात्कार लेने आई थी। कंपनी ने आनलाइन टेस्ट लिया था जिसमें 145 छात्र-छात्राओं ने प्रतिभाग किया था। इसमें 40 छात्र साक्षात्कार में सफल हुए थे।

सार्वजनिक सूचना
सर्व साधारण को सूचित किया जाता है कि मे 0 अक्टूबर 2019 एमिटी (स्टील डिवीजन) द्वारा एक इन्फोर्मेटिव स्टील स्टांड एवं कंटेनर पावर प्लांट, एएएल-2, सेक्टर 23, गीटा इन्फोर्मेटिव एरिया, गांव-साहजाजगज एवं डोगहरमाफी, तहसील-साहजाजगज, जिला-गोरखपुर (उप्र) में स्थापित करने का प्रस्ताव पर्यावरण वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली को प्रेषित किया गया था। जिसकी पर्यावरण वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली द्वारा स्वीकृत दिनांक 18.09.2019 को प्रदान कर दी गयी है। स्वीकृति की प्रति उप्रप्रो प्रदूषण नियंत्रण बोर्ड, लखनऊ (उप्र) के कार्यालय में व पर्यावरण एवं वन मंत्रालय की वेबसाइट <http://envfor.nic.in> एवं <http://environmentclearance.nic.in> में देखी जा सकती है।
अंशु एवोण लिमिटेड (स्टील डिवीजन)
एएएल-2, सेक्टर 23, गीटा इन्फोर्मेटिव एरिया, गांव-साहजाजगज एवं डोगहरमाफी, तहसील-साहजाजगज, जिला-गोरखपुर (उप्र)

एक नजर में

ऑनलाइन रोजगार मेले में 85 अभ्यर्थियों का चयन

गोरखपुर : क्षेत्रीय सेवायोजन कार्यालय में शुक्रवार को ऑनलाइन रोजगार मेले का आयोजन किया गया। सहायक निदेशक सेवायोजन अखंड प्रताप सिंह ने बताया कि पुखराज हेल्थ केयर प्रा. लि. श्रीबालाजी प्रोजेक्ट लखनऊ, एसडी कोसिंग ऑफ इंडिया, जीवन ज्योति सेवा संस्थान गोरखपुर, मेरा गांव माइक्रोग्रीड पावर प्रांलिके प्रतिनिधियों ने कुल 255 अभ्यर्थियों का साक्षात्कार किया। इसमें 85 अभ्यर्थियों का चयन किया गया। (जास.)

आइटीआइ उत्तीर्ण 33 युवाओं को मिली नौकरी

चरगावा, गोरखपुर : राजकीय औद्योगिक प्रशिक्षण संस्थान, चरगावा में शुक्रवार को रोजगार मेला व कैम्पस सेलेक्शन का आयोजन किया गया। इस दौरान साधु फोरजिग लिमिटेड फरीदाबाद, एसपीएम आर्टो कंपनी, मानेसर गुडगांव के एचआर प्रतिनिधि देश भर में विभिन्न टैग्स के 78 युवाओं की परीक्षा व साक्षात्कार लिया, जिसमें से 33 चयनित हुए। आइटीआइ के प्रधानाचार्य सरयकांत ने बताया कि मेधावी युवाओं का चयन हुआ है। (जास.)

चिंता नहीं, सदा चिंतन करता है भक्त



चंपा देवी पार्क में श्रीमद्भागवत कथा सुनाती साध्वी आस्था भारती • जागरण



चंपा देवी पार्क में श्रीमद्भागवत कथा में रुद्रमणी विवाह प्रसंग पर नृत्य करती श्रद्धालु • जागरण

जागरण संवाददाता, गोरखपुर : मुश्किल से मुश्किल घड़ी में भी भक्त घबगता नहीं है, धैर्य नहीं छोड़ता है। क्योंकि भक्त चिंता नहीं, सदा चिंतन करता है। जो ईश्वर का चिंतन करता है, ईश्वर स्वयं उसकी रक्षा करते हैं।

यह बातें दिव्य ज्योति जाग्रति संस्थान के संस्थापक आशुतोष महाराज की शिष्या सुश्री आस्था भारती ने कही। वह संस्थान के तत्वावधान में यहां चंपा देवी पार्क में आयोजित श्रीमद्भागवत कथा कार्यक्रम में शुक्रवार को व्यास पीठ से श्रद्धालुओं को कथा का रसपान करा रही थीं। उन्होंने कहा कि भगवान श्रीकृष्ण गीता में कहते हैं कि जो भक्त मुझे अनन्य भाव से भजते हैं, उनका खाल मैं स्वयं करता हूँ।
अनन्य भाव अर्थात् प्रभु से निःस्वार्थ प्रेम। निःस्वार्थ प्रेम की पहली शर्त

प्रवचन
● जो ईश्वर का चिंतन करता है, ईश्वर स्वयं उसकी रक्षा करते हैं
● परमात्मा को जानने के लिए ज्ञानी महारुप की शरण में जाएं
हे- ईश्वर को जानना, अपने अंदर उस परब्रह्म परमेश्वर का अनुभव करना। आज हम परमात्मा को केवल मानते हैं, उसे जानते नहीं हैं। इसलिए न तो हमारा विश्वास उन भक्तों की तरह दृढ़ हो पाता है और न परमात्मा से प्रगाढ़ प्रेम हो पाता है। यदि हम चाहते हैं कि जिस प्रकार प्रभु

जुगाड़ नहीं, विभाग से मिलेगा निरीक्षण को वाहन

जागरण संवाददाता, गोरखपुर : परिषदीय विद्यालयों के निरीक्षण एवं पर्यवेक्षण के लिए खंड शिक्षा अधिकारियों (बीईओ) को अब वाइक अथवा जुगाड़ के वाहनों का सहारा नहीं लेना पड़ेगा। सरकार उन्हें किराए का वाहन उपलब्ध कराएगी। जिले में इसकी जिम्मेदारी चार सदस्यीय समिति को सौंपी गई है। समिति के अध्यक्ष डाक्टर प्राचार्य होंगे। बीएसए सदस्य सचिव तथा सहायक वित्त अधिकारी व नगर शिक्षाधिकारी सदस्य होंगे।
वाहन खर्च के लिए शासन ने

वर्तमान वित्तीय वर्ष में 1 जनवरी 2020 से 31 मार्च 2020 तक के लिए स्वीकृति भी दे दी है। इसके लिए अलग से बजट की व्यवस्था नहीं है। सर्वशिक्षा अभियान की वार्षिक कार्ययोजना एवं बजट 2019-20 के जिला परियोजना कार्यालय मैनेजमेंट कास्ट मद से ही वाहन पर आने वाला खर्च वहन किया जाएगा।
डीएम करेंगे अनुमोदन, बीएसए करेंगे भुगतान: उपलब्ध वाहन की एक लॉगबुक होगी। जिसे खंड शिक्षा अधिकारी स्वप्रमाणित करेंगे। वाहन पर

बदलाव
● परिषदीय विद्यालयों का निरीक्षण करने किराए के वाहन से जाएंगे बीईओ
● जिला परियोजना कार्यालय मैनेजमेंट कास्ट मद से होगा खर्च का भुगतान
आने वाले मासिक व्यय (अधिकतम 30 हजार रुपये) के बिल-बाउन्स पर जिलाधिकारी अनुमोदन करेंगे। उसके बाद बीएसए भुगतान करेंगे।
डीएम के अनुमोदन पर होगा ई-टेंडर: खंड शिक्षा अधिकारियों को वाहन उपलब्ध कराने के लिए गठित चार सदस्यीय समिति द्वारा जपद स्तर पर नियमानुसार ई-टेंडर के जरिए एजेंसीज का चयन एवं आवेदिकरण किया जाएगा। यह प्रक्रिया डीएम के अनुमोदन के पश्चात पूरी की जाएगी।
बीएसए भूपेंद्र नारायण सिंह ने बताया कि जल्द ही ई-टेंडरिंग की प्रक्रिया पूरी कर क्रियान्वयन सुनिश्चित कर दिया जाएगा।

खेलकूद प्रतियोगिता में छात्राओं ने दिखाया दम



खेल प्रतियोगिता के शुभारंभ पर मार्च पास्ट करती कस्तूरबा विद्यालय बांसगांव ब्लाक क्षेत्र की छात्राएं व साथ में शिक्षिकाएं। जागरण

जासं, खजनी, गोरखपुर : नगर पंचायत उनवल स्थित कस्तूरबा आवासीय विद्यालय में कक्षा पांच से आठ तक की छात्राओं के लिए खेल प्रतियोगिता का आयोजन किया गया। विभिन्न स्पर्धाओं में छात्राओं ने दम दिखाया।
वार्डेन कुसुम लता सिंह व व्यायाम अध्यापक गायत्री मिश्रा ने बताया कि कबड्डी में सोनी सिंह, मीनू, खुशबू, अंकिता यादव, रंजना, रिंकी कुमारी प्रियंका गुप्ता की टीम विजेता बनी। खो खो में निशा गुप्ता, दीपा, संजना, नीलाक्षी, नेहा कुमारी, रोशनी कुमारी, साक्षी, तनु

गुप्ता, नंदनी कुमारी की टीम ने बाजी मारी। गोला फेंक में सोनी सिंह प्रथम, रंजना मौर्य द्वितीय, 200 मीटर दौड़ में सलोनी मौर्य प्रथम अंकिता यादव द्वितीय, अंशिका कुमारी तृतीय, 100 मीटर दौड़ में अंशिका यादव प्रथम, रितम कुमारी द्वितीय, तमन्ना कुमारी तृतीय स्थान पर रही।
नगर पंचायत अध्यक्ष उमाशंकर निषाद ने विजेता छात्राओं को पुरस्कृत किया। अभिमन्यु तिवारी, महेंद्र चौधरी, सुशील मौर्य, सचिंद्र नाथ मिश्र, श्रीमती रिचा सिंह, कुसुम लता, रश्मि त्रिपाठी आदि मौजूद रही।

खेल के मैदान से

जीपीएस ने पूर्वांचल स्कूल को हराकर जीता उद्घाटन मैच
गजपुर बाजार, गोरखपुर : कोडीराम स्थित पूर्वांचल पब्लिक सीनियर सेकेंडरी स्कूल में दो दिवसीय बॉलीबाल प्रतियोगिता का शुभारंभ शुक्रवार को हुआ। उद्घाटन मैच पूर्वांचल स्कूल पादरी बाजार गोरखपुर व जीपीएस गोरखपुर के बीच खेला गया। जीपीएस ने पूर्वांचल स्कूल की टीम को पहले सेट में 15-7 और दूसरे सेट में 15-6 से हरा दिया।
दूसरा मैच आरपीएस स्कूल गगाहा और माधव पब्लिक स्कूल के बीच खेला गया। जिसमें माधव पब्लिक स्कूल विजेता रहा। इससे पूर्व विद्यालय की निदेशक जानकी मिश्रा ने मां सरस्वती के विजय पर माल्यार्पण किया। खेल का आरंभ विद्यालय के प्रबंधक रजनीश मिश्र ने खिलाड़ियों से परिचय प्राप्त कर किया। दोनों मैच खेल प्रशिक्षक कृपाशंकर राय व आलोक त्रिपाठी की देखरेख में हुए। प्रधानाचार्य पूनम श्रीवास्तव ने आभार ज्ञापित किया।

पुण्यतिथि पर याद किए गए केदारनाथ सिंह

जासं, गोरखपुर : शुक्रवार को गोलघर में पूर्व विधायक केदारनाथ सिंह की सातवीं पुण्यतिथि पर समारोह आयोजित किया गया था। इस दौरान वक्ताओं ने केदार नाथ सिंह के व्यक्तित्व पर प्रकाश डाला।
पनिपत विधायक व प्राक्लन समिति के अध्यक्ष ज्ञानेन्द्र सिंह, विधायक पिपराइच महेंद्र पाल सिंह, पूर्व विधायक सहजनाथ जीएम सिंह, पूर्व प्रधानाचार्य केंद्रीय विद्यालय रामश्रवण सिंह ने उनके व्यक्तित्व व कृतित्व पर चर्चा की।

'सेवासदन' के सौ साल पूरे होने पर होगी अंतरराष्ट्रीय संगोष्ठी

जागरण संवाददाता, गोरखपुर : कथा सम्राट मुंशी प्रेमचंद के पहले हिंदी उपन्यास सेवासदन के सौ साल पूरे हो चुके हैं। इस उपलक्ष्य में प्रेमचंद साहित्य संस्थान दीनदयाल उपाध्याय गोरखपुर विश्वविद्यालय के हिंदी विभाग के सहयोग से 16 व 17 दिसंबर को संवाद भवन में अंतरराष्ट्रीय संगोष्ठी का आयोजन करेगा।
संगोष्ठी के उद्घाटन सत्र के अलावा 'सौ साल बाद सेवासदन-स्त्री मुक्ति का भारतीय पाठ', 'हिन्दी उपन्यास परंपरा में सेवासदन की उत्तरजीविता' व 'सेवासदन व भारतीय स्त्री का कला, आज और कल' विषय पर संगोष्ठी आयोजित होगी। उद्घाटन वक्तव्य आलोचक प्रो. रोहिणी अग्रवाल (रोहतक) का होगा। अध्यक्षता गोरखपुर विश्वविद्यालय के कुलपति प्रो. विजय कृष्ण सिंह करेंगे। अतिथि वक्ता के रूप में प्रो. शशि मुदिराज (हैदराबाद), प्रो. सुधा सिंह (नई दिल्ली), प्रो. संतोष भट्टाचार्य (रा. सूर्यनारायण, प्रो. योगेन्द्र सिंह, डा. आशुतोष पार्थश्वर, विवेक निराला, प्रो. अली अहमद फातमी, प्रो. अवधेश प्रधान, डा. समीर पाठक,

तैयारी
● गोविंद के संवाद भवन में 16 व 17 को होगी संगोष्ठी
● देश-विदेश के नामचीन विद्वान करेंगे शिरकत

ये विदेशी विद्वान करेंगे शिरकत
डा. ज्वीमेनो इग्वेल्लो (पोलैंड), संध्या सिंह (सिंगापुर), शिरीन प्रसाद (फिजी) व रसांगी नायकार (श्री लंका) जैसे अनेक विदेशी विद्वान/शोधार्थी शिरकत कर रहे हैं।
डा. ज्योति सिंह (वाराणसी), डा. प्रीति चौधरी (लखनऊ), रघुवंश माण, डा. अनिल कुमार सिंह, डा. विशाल श्रीवास्तव (कैनाज), वृजराज कुमार सिंह (आगरा), सुशील सुमन (बंगाल) व डा. अनुप श्री विजयिनी (भागलपुर), अदनान कफोल दरवेश (नई दिल्ली) आदि की सहभागिता होगी।

श्रद्धांजलि सभा

श्रीमती सुभाष गुलाटी
बड़े ही दुःख के साथ सूचित करना पड़ रहा है कि हमारी माताजी श्रीमती सुभाष गुलाटी पत्नी स्व. देशराज गुलाटी का देहावसान दिनांक 12 दिसम्बर दिनांक गुरुवार को हो गया। जिनकी श्रद्धांजलि सभा का आयोजन गोपाल मन्दिर, मोहददीपुर में दिनांक 14 दिसम्बर, 2019 को सायं 3 से 4 बजे के बीच आयोजित है। आप सभी शुभेच्छुजनों से आग्रह है कि श्रद्धांजलि सभा कार्यक्रम में उपस्थित होकर उनकी आत्मा की शांति के लिए प्रार्थना करें।
शोकाकुल समस्त गुलाटी परिवार

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JOCKEY
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Samaanita
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ANNEXURE D

सेवा में,

मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन),

सेक्टर-23, गीडा,

गोरखपुर।

क्र. नं. १४६०३३५४१०

यह कि उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर जिसे आगे उद्योग कहा जायेगा, उद्योग में कच्चे माल के रूप में आयरन ओर, डोलोमाइट, कोयला, स्पन्ज आयरन, एमएस स्क्रैप आदि का प्रयोग कर एमएस विलेड्रा, एमएस बार आदि के उत्पादन किये जाने हेतु उक्त वर्णित स्थल पर कार्यरत है।

यह कि श्री सुधीर कुमार झा राष्ट्रीय अध्यक्ष, पटरी व्यापारी पार्टी, गोरखपुर के पत्र दिनांक 16.02.2024 के माध्यम से उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर के विरुद्ध की गयी शिकायत के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा उद्योग का निरीक्षण दिनांक 29.02.2024 को किया गया तथा उक्त निरीक्षण में पायी गयी कमियों के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर द्वारा पत्र दिनांक 05.03.2024 के माध्यम से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के प्रावधानों का अनुपालन हेतु उद्योग को नोटिस प्रेषित किया गया। उक्त नोटिस के परिप्रेक्ष्य में उद्योग द्वारा अपना प्रतिउत्तर दिनांक 27.03.2024 के माध्यम से राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर को प्रेषित किया गया।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 1152/2024 सुधीर कुमार झा बनाम केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 12.09.2024 के सुसंगत अंश निम्नवत् है:-

"..... 3. Submission of the Learned Counsel for the applicant is that the grievance of the applicant has not been redressed. She has also relied upon the photographs filed as Annexure A-4 Colly support of the submission that the smoke and black ashes emitting from Respondent no. 2 Industry are affecting the residents.....

.....5. Issue notice to the respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.....".

यह कि मा० अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 27.12.2024 के माध्यम से उपलब्ध करायी गयी निरीक्षण/संस्तुति आख्यानानुसार निरीक्षण दिनांक 26.12.2024 के दौरान उद्योग संचालित पाया गया तथा उद्योग में स्थापित 22 टी०पी०एच० क्षमता के ब्यायलर, 69 टी०पी०एच० क्षमता के डब्ल्यू०एच०आर०डी० ब्यायलर एवं इंडक्शन फर्नेस से सम्बद्ध घिमनियों से उत्सर्जित होने वाले अवयवों के अनुश्रवण में प्रचालकों की मात्रा निर्धारित मानकों के अनुरूप पायी गयी। निरीक्षण के समय उद्योग परिसर में परिवेशीय वायु गुणता का अनुश्रवण कार्य भी किया गया तथा उक्त अनुश्रवण में प्रचालक की मात्रा निर्धारित मानक से अधिक पायी गयी।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010

Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764

Email: info@uppcb.com - Web Site: www.uppcb.com

यह कि राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 27.12.2024 के माध्यम से उपलब्ध करायी गयी निरीक्षण/संरतुति आख्यानुसार उद्योग द्वारा पत्र दिनांक 27.03.2024 के माध्यम से प्रेषित प्रतिउत्तर का निम्नलिखित बिन्दुवार अनुपालन स्थिति अवगत करायी गयी है:-

क्र. सं.	प्रश्न	निरीक्षण के समय पाये गये तथ्य
1	उद्योग परिसर में वायु प्रदूषण नियंत्रण हेतु स्थापित एवं व्यवस्था/संयंत्र का सतत व प्रभावी रूप से संचालन किया जाये।	उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु स्थापित वाटर रिप्रिंक्लर संतोषजनक ढंग से कार्य करते नहीं पाये गये।
2	उद्योग परिसर में वाहनों के आवागमन हेतु मार्गों को अविलम्ब पक्का कराया जाये एवं धूल शमन हेतु समुचित प्रकार से जल छिड़काव किया जाये।	उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों को पक्का (Metalled) नहीं किया गया है।
3	उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था के इलेक्ट्रिक कंट्रोल पैनल पर पृथक-पृथक एनर्जी मीटर स्थापित किये जाये एवं इनकी रीडिंग की दैनिक लॉगबुक बनाये/मेन्टेन की जाये।	पृथक-पृथक एनर्जी मीटर स्थापित किया गया है। दैनिक लॉगबुक बनायी गयी है एवं मेन्टेन किया जा रहा है।
4	उद्योग परिसर में वायु उत्सर्जन स्रोतों को लक्षित करते हुए पी0टी0 जेड कैमरों की स्थापना अविलम्ब की जाये तथा आई0पी0 एड्रेस तथा पासवर्ड इस कार्यालय को उपलब्ध कराया जाये।	पी0टी0जेड0 कैमेरा स्थापित नहीं किया गया है।
5	उद्योग को प्राप्त पर्यावरणीय क्लीरेन्स तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रत्येक त्रैमास में इस कार्यालय/बोर्ड को आवश्यक रूप से प्रस्तुत किया जाये।	उद्योग को प्राप्त पर्यावरणीय क्लीरेन्स तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रेषित किया गया है।
6	उद्योग में शून्य उत्सर्जन निस्तारण हेतु संतोषजनक व्यवस्था की स्थापना किया जाये।	व्यवस्था स्थापित किया गया है।
7	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता बोर्ड से मान्यता प्राप्त/ एन.ए.वी.एल. प्रमाणित प्रयोगशाला से कराकर इस कार्यालय को प्रत्येक माह प्रस्तुत किया जाये।	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता मेसर्स इवायरोमेन्टल एण्ड टेक्निकल रिसर्च सेंटर, लखनऊ से दिनांक 19.03.2024 को अनुश्रवण कराकर प्रेषित किया गया है।

यह कि उपरोक्त वर्णित अनुपालन स्थिति से स्पष्ट है कि उद्योग द्वारा बिन्दु सं0-01, 02 एवं 04 का अनुपालन नहीं किया गया है। क्षेत्रीय कार्यालय, गोरखपुर द्वारा उद्योग के निरीक्षण दिनांक 26.12.2024 में निम्नलिखित स्थिति पायी गयी है:-

1. उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों को पक्का (Metalled) नहीं किया गया है।
2. उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु स्थापित वाटर रिप्रिंकलर संतोषजनक ढंग से कार्य करते नहीं पाये गये।
3. उद्योग परिसर में कोल एवं आयरन ओर, रेलवे ट्रैक से अनलॉडिंग कर खुले परिसर में भण्डारित किया गया है। उक्त सामग्री को भण्डारण हेतु उचित क्षमता का भण्डारण कक्ष स्थापित नहीं किया गया है।
4. उक्त उद्योग सहजनवा, नगर पंचायत क्षेत्र में आवासीय सीमा के समीप स्थापित होने के कारण उद्योग से राटे आवासीय क्षेत्र के समीप बने महारदीवारी जो टिन रोड से बनाया गया है, को पूर्ण नहीं किया गया है।
5. उद्योग द्वारा आवासीय क्षेत्र के समीप पूर्ण रूप से हरितपट्टिका विकसित नहीं की गयी है।
6. उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से जनित राख को उद्योग परिसर में भण्डारित किये जाने के कारण हवा चलने के समय उत्सर्जित होकर वायु मण्डल में निस्तारित होने के कारण परिवेशीय वायु गुणता प्रभावित हो रही है।

यह कि उपरोक्त वर्णित तथ्यों से स्पष्ट है कि उद्योग द्वारा परिसर में पर्याप्त इमीशन से जनित वायु प्रदूषण की रोकथाम किये जाने हेतु समुचित व्यवस्था नहीं की गयी है, जिसके फलस्वरूप उद्योग परिसर की परिवेशीय वायु गुणता में प्रचालक की मात्रा निर्धारित मानक से अधिक पायी गयी है एवं उक्त के परिप्रेष्य में राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर के पत्र दिनांक 27.12.2024 के माध्यम से उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत कार्यवाही किये जाने हेतु संस्तुति प्रेषित की गयी है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने हेतु उपरोक्त वर्णित तथ्यों एवं राज्य बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर की संस्तुति के दृष्टिगत वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए सपठित धारा-21(4) के अन्तर्गत सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध निम्न कारण, बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न आपके औद्योगिक संयंत्र मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर की समस्त उत्पादन/संचालन प्रक्रिया को तत्काल प्रभाव से बन्द कर दी जाये।
2. यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाये कि यह आपके संयंत्र मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दे।
3. यह कि क्यों न उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-21/22 के अन्तर्गत दिनांक 31.12.2026 तक जारी संचालनार्थ सहमति को रिवोक/निरस्त कर दिया जाये।

यह कि माननीय एन0जी0टी0, नई दिल्ली के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्मित गाइड लाइन में पर्यावरणीय क्षतिपूर्ति की गणना हेतु निर्धारित सूत्र $Penalty = PI \times N \times R \times S \times LF$ के अनुसार आंकलित पर्यावरणीय क्षतिपूर्ति रूपये 30000/- प्रतिदिन आती है, जिसमें PI (pollution index)=80, N (Number of days)=1, R (Panalty in Rs)=250, S (Factor for Scale of operation, large)=1.5, LF (Location Factor)=1.0 लिया गया है।

अतः यह भी निर्देशित किया जाता है कि यों न उद्योग मेसर्स अंबुल उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर के विरुद्ध दिनांक 26.12.2024 से सुधारात्मक कार्यवाही किये जाने तक ₹0 30,000.00 (₹0 तीस हजार मात्र) प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उक्त कारण बताओ नोटिस के संबंध में पूर्ण निवारण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-31ए संपठित धारा-21(4) के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सहाय अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिवृत्त।

पर्यावरण अभियन्ता
प्रभारी, (वृत्त-6)

प्रतिलिपि- निम्नलिखित को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोरखपुर।
2. वरिष्ठ पुलिस अधीक्षक, गोरखपुर।
3. अधिशासी अभियन्ता, उ०प्र० विद्युत वितरण खण्ड, गोरखपुर।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्गत कारण बताओ नोटिस की प्रति अपने स्तर से भी प्राप्त कराकर 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

पर्यावरण अभियन्ता
प्रभारी, (वृत्त-6)



सेवा में,

दिनांक 11.04.2025

श्रीमान पर्यावरण अभियन्ता (प्रभारी) वृत्त-6,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: कारण बताओ नोटिस संख्या एच22026/सी-6/वायु-528/काबनो0/गोरखपुर/2024 दिनांक 31.12.2024 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त संदर्भित कारण बताओ नोटिस के सम्बन्ध में सूचित करना है कि प्रार्थी की इकाई मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर द्वारा इन्टीग्रेटेड स्टील प्लांट एवं कैपटिव पॉवर प्लांट की स्थापना गोरखपुर के अधिसूचित औद्योगिक क्षेत्र, गीडा के सेक्टर-23 में लगभग 82 एकड़ क्षेत्रफल भूमि पर की गयी है। रेलवे एवं नेशनल हाईवे के सम्पर्क वाली भूमि गीडा द्वारा इन्टीग्रेटेड स्टील प्लांट की स्थापना हेतु ही अधिग्रहित कर अवंटित की गयी है। इकाई द्वारा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार से इन्वायरमेन्टल क्लियरेंस एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र प्राप्त करने के उपरान्त ही वर्ष 2020 में उद्योग की स्थापना प्रारम्भ की गयी तथा वर्ष 2022 एवं 2023 में उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त करने के उपरान्त ही उद्योग का संचालन आरम्भ किया गया।

उपरोक्त संदर्भित कारण बताओ नोटिस में उल्लिखित क्षेत्रीय कार्यालय, गोरखपुर की निरीक्षण आख्या से विधित है कि उद्योग में समुचित क्षमता के वायु प्रदूषण नियंत्रण व्यवस्था यथा ईएसपी, फ्यूम इस्ट्रक्शन सिस्टम एवं बैग फिल्टर स्थापित एवं संचालित है तथा उद्योग में स्थापित चिमनियों से होने वाला उत्सर्जन निर्धारित मानको के अन्दर है। यहाँ यह उल्लेखनीय है कि उद्योग की स्थापना हेतु जो भूमि गीडा द्वारा अधिग्रहित कर अवंटित की गयी उस पर उद्योग स्थापना से पूर्व लगभग 10 से 12 फीट गड्ढे की भराई करनी पड़ी। सड़क का बेस बनाने हेतु दो मानसून सत्र का इन्तजार करना पड़ा तथा वर्तमान में सड़क पर लगभग 50 एमटी से 100 एमटी लोड के वाहनों के आवागमनों के कारण लगभग 18 इंच मोटी सीमेन्ट कंक्रीट की सड़क बनायी जा रही है, जिसमें काफी समय लग रहा है। कारण बताओ नोटिस में पायी गयी कमियों के अनुपालन सम्बन्धी तथा कार्यों के पूर्ण होने की समय सीमा सम्बन्धी विवरण निम्नवत् है।

क्र. स.	पायी गयी कमियाँ	उत्तर/कार्य पूर्ण करने की समय-सीमा
1	उद्योग परिसर में वायु प्रदूषण नियंत्रण हेतु स्थापित एवं व्यवस्था/संयंत्र का सतत् व प्रभावी रूप से संचालन किया जाये।	उद्योग में समुचित क्षमता के वायु प्रदूषण नियंत्रण व्यवस्था यथा ईएसपी, फ्यूम इस्ट्रक्शन सिस्टम एवं बैग फिल्टर स्थापित एवं संचालित है तथा उद्योग में स्थापित चिमनियों से होने वाला उत्सर्जन निर्धारित मानको के अन्दर है। उद्योग परिसर में उड़ने वाली धूल के नियंत्रण हेतु 55 वाटर स्प्रिकलर स्थापित एवं संचालित हैं तथा उद्योग की बाउन्ड्री के किनारे लगभग 20 और वाटर स्प्रिकलर स्थापित किये जाने हेतु कार्यवाही की जा रही है, जिसे 03-04 माह में पूरा कर लिया जायेगा।

ANKUR UDYOG LIMITED (STEEL DIVISION)

CIN: U28113UP1996PLC120327 | GSTIN: 09AACCA6741R2Z2 | PAN: AACCA6741R

AL-2, Sector-23, GIDA, Sahjanwa, Gorakhpur, 273209, U.P.

Email - admin1@ankurudyog.com | Tel - 6390 122 122

2	उद्योग परिसर में वाहनों के आवागमन हेतु मार्गों को अविलम्ब पक्का कराया जाये एवं धूल शमन हेतु समुचित प्रकार से जल छिड़काव किया जाये।	उद्योग परिसर में वाहनों के अवागमन हेतु लगभग 2.6 किलोमीटर एवं नेशनल हाईवे से लगभग 150 मीटर अर्थात् 2.75 किलोमीटर पक्की सड़क (सीमेन्ट कन्क्रीट) का निर्माण किया जाना प्रस्तावित है। वर्तमान समय में लगभग 03 माह में 1.5 किलोमीटर पी0सी0सी0 के पश्चात् सी0सी0 का निर्माण किया जा चुका है तथा शेष लगभग 1.25 किलोमीटर लम्बी सड़क का निर्माण आगामी लगभग 03-04 माह में पूर्ण कर लिया जायेगा। परिसर के अन्दर समुचित मात्रा में पानी का छिड़काव 55 वाटर स्प्रिकलर के माध्यम से किया जा रहा है।
3	उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था के इलेक्ट्रिक कन्ट्रोल पैनल पर पृथक-पृथक एनर्जी मीटर स्थापित किये जाये एवं इनकी रीडिंग की दैनिक लॉगबुक बनाये/मेन्टेन की जाये।	वायु प्रदूषण नियंत्रण व्यवस्था के संचालन पर होने वाले विद्युत व्यय की गणना हेतु पृथक-पृथक सब इनर्जी मीटर स्थापित एवं संचालित है, जिनकी रीडिंग लॉगबुक में मेन्टेन की जा रही है।
4	उद्योग परिसर में वायु उत्सर्जन श्रोतों को लक्षित करते हुए पी0टी0 जेड कैमरों की स्थापना अविलम्ब की जाये तथा आई0पी0 एड्रेस तथा पासवर्ड इस कार्यालय को उपलब्ध कराया जाये।	02 पी0टी0जेड0 कैमेरा की स्थापना कर ली गयी है। CP Plus Device SN- 2406012324002233 ID - ANKUR Password - admin#123
5	उद्योग को प्राप्त पर्यावरणीय क्लीरेन्स तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रत्येक त्रैमास में इस कार्यालय/बोर्ड को आवश्यक रूप से प्रस्तुत किया जाये।	उद्योग द्वारा पर्यावरणीय क्लीरेन्स एवं सी0टी0ओ0 में निहित शर्तों का अनुपालन किया जा रहा है।
6	उद्योग में शून्य उत्प्रवाह निस्तारण हेतु संतोषजनक व्यवस्था की स्थापना किया जाये।	उद्योग से किसी भी प्रकार का उत्प्रवाह परिसर के बाहर निस्तारित नहीं किया जा रहा है। इस प्रकार उद्योग शून्य उत्प्रवाह निस्तारण पर संचालित है।
7	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता बोर्ड से मान्यता प्राप्त/ एन.ए.बी.एल. प्रमाणित प्रयोगशाला से कराकर इस कार्यालय को प्रत्येक माह प्रस्तुत किया जाये।	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता मेसर्स इंवायरोमेन्टल एण्ड टेक्निकल रिसर्च सेन्टर, लखनऊ से जांच कराकर रिपोर्ट बोर्ड को प्रेषित की जा रही है। (रिपोर्ट संलग्न)
8	उद्योग परिसर में कोल एवं आयरन ओर, रेलवे ट्रैक से अनलोडिंग कर खुले परिसर में भण्डारित किया गया है। उक्त सामग्री को भण्डारण हेतु उचित क्षमता का भण्डारण कक्ष स्थापित नहीं किया गया है।	उद्योग परिसर में कोयला एवं आयरन ओर के भण्डारण हेतु 15000 टन क्षमता के अलग-अलग दो एवं 20000 टन क्षमता का एक नया कर्वड शेड अर्थात् कुल 03 कर्वड शेड स्थापित कर लिये गये है। वर्तमान में उद्योग द्वारा 35000 मीट्रिक टन कोयला एवं आयरन ओर का भण्डारण किया जा रहा है। इस प्रकार भण्डारण क्षमता पर्याप्त है।

9	उक्त उद्योग सहजनवां, नगर पंचायत क्षेत्र में आवासीय सीमा के समीप स्थापित होने के कारण उद्योग से सटे आवासीय क्षेत्र के समीप बने चहारदीवारी जो टिन शेड से बनाया गया है, को पूर्ण नहीं किया गया है।	उद्योग परिसर से सटे आबादी क्षेत्र की तरफ लगभग 12 फीट ऊंची ईट की बाउण्डरी एवं उसके ऊपर 10 फीट ऊंची जी0आई सीट की बाउण्डरी स्थापित की गयी है। बाउण्डरी से सटे लगभग 20 वाटर स्प्रिंकलर्स लगाये जाने का कार्य किया जा रहा है।
10	उद्योग द्वारा आवासीय क्षेत्र के समीप पूर्ण रूप से हरितपट्टिका विकसित नहीं की गयी है।	उद्योग द्वारा आबादी के समीप परिसर के अन्दर लगभग 10000 वृक्षों की हरित पट्टिका विकसित की गयी है तथा आगामी मानसून सत्र में 03 माह के अन्दर लगभग 5000 और वृक्षों को लगाया जायेगा।
11	उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से जनित राख को उद्योग परिसर में भण्डारित किये जाने के कारण हवा चलने के समय उत्सर्जित होकर वायु मण्डल में निस्तारित होने के कारण परिवेशीय वायु गुणता प्रभावित हो रही है।	उद्योग में ईंधन के दहन से जनित राख को पानी से गिला करके कवर्ड वाहन के माध्यम से निचली भूमि की भराई में किया जाता है। उद्योग से जनित राख को यथासंभव तुरन्त निस्तारित कर दिया जाता है। यदि भण्डारित किया जाता है तो उसे भण्डारण के दौरान गिला करके कवर करके रखा जाता है ताकि राख उड़ने न पाये।

यह भी सूच्य है कि प्रार्थी का उद्योग राष्ट्रीय राजमार्ग-28 एवं गोरखपुर लखनऊ रेल टैक के समीप स्थित है जिन पर अत्यधिक वाहनों/रेल का आवागमन होता है तथा गीडा औद्योगिक क्षेत्र में अनेक अन्य उद्योग भी स्थापित हैं जिस कारण क्षेत्र के वायुमण्डल पर प्रतिकूल प्रभाव पड़ता है। अतः श्रीमान जी से निवेदन है कि उपरोक्त शेष कार्य को पूरा करने हेतु 04 माह समय प्रदान करने का कष्ट करें, यहां हम अवगत कराना चाहते हैं कि उद्योग पर्यावरण के प्रति काफी जागरूक है तथा उद्योग का संचालन इस प्रकार किया जाता है कि किसी भी दशा में पर्यावरण प्रदूषित न हो।

अतः श्रीमान जी से विनम्र निवेदन है कि उद्योग को उपरोक्त शेष कार्य हेतु समय प्रदान करते हुए कारण बताओ नोटिस प्रकरण को निरस्त करने की कृपा करें।

धन्यवाद।

दिनांक 11.04.2025

कृते अंकुर उद्योग लि0,

(निखिल जालान)
निदेशक

मोबाइल नं0-9793800000

प्रतिलिपि:-क्षेत्रीय प्रबन्धक, उ0प्र0 प्रदूषण निंत्रयण बोर्ड, गोरखपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



410
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE F 125

संदर्भ संख्या H.27195/सी-6/सहमति वायु-528/निर्देश/गोरखपुर/2025

दिनांक...13/04/2025
पंजीकृत

सेवा में,

मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन),
सेक्टर-23, गीडा,
गोरखपुर।

मोबाईल नं-7860335810

विषय:- उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31ए सपठित धारा-21(4) के अन्तर्गत निर्गत कारण बताओ नोटिस दिनांक 31.12.2024 को निर्देश में परिवर्तित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक-एच.22026/सी0-6/सहमति वायु-528/का0ब0नो0/ गोरखपुर/2024 दिनांक 31.12.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31 ए सपठित धारा-21 (4) के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया था, जिसके अनुक्रम में उद्योग द्वारा अपना प्रतिउत्तर दिनांक 08.04.2025 एवं पत्र दिनांक 11.04.2025 के माध्यम से राज्य बोर्ड को उपलब्ध कराया गया है।

उद्योग द्वारा प्रस्तुत प्रतिउत्तर दिनांक 08.04.2025 एवं पत्र दिनांक 11.04.2025 तथा कारण बताओ नोटिस दिनांक 31.12.2024 के परिप्रेक्ष्य में राज्य बोर्ड के क्षेत्रीय कार्यालय, गोरखपुर द्वारा उद्योग का निरीक्षण क्रमशः दिनांक 08.04.2025 एवं दिनांक 15.04.2025 को किया गया। निरीक्षण आख्या के अनुसार निम्नवत् अनुपालन की स्थिति पायी गयी-

क्र. सं.	कारण बताओ नोटिस दिनांक 31.12.2024 में उल्लिखित बिन्दु	निरीक्षण के समय अनुपालन की स्थिति
1	उद्योग परिसर में वायु प्रदूषण नियंत्रण हेतु स्थापित एवं व्यवस्था/संयंत्र का सतत् व प्रभावी रूप से संचालन किया जाये।	उद्योग में वायु प्रदूषण नियंत्रण हेतु स्थापित व्यवस्था यथा ईएसपी, फ्यूम इक्सट्रैक्शन सिस्टम एवं बैग फिल्टर इत्यादि इकाईयों संचालित पायी गयी तथा उद्योग में स्थापित चिमनियों से निकलने वाले गैसीय उत्सर्जन के अनुश्रवण में प्रचालक की मात्रा निर्धारित मानको के अनुरूप पायी गयी है।
2	उद्योग परिसर में वाहनों के आवागमन हेतु मार्गों को अविलम्ब पक्का कराया जाये एवं धूल शमन हेतु समुचित प्रकार से जल छिड़काव किया जाये।	उद्योग परिसर में वाहनों के आवागमन हेतु लगभग 2.6 कि०मी० मार्ग है एवं नेशनल हाईवे से फेक्ट्री के गेट तक लगभग 150 मी० अर्थात् कुल 2.75 कि०मी० सड़क बनी है, जिसको पक्का (Metallic) किया जाने का कार्य प्रगति पर है। निरीक्षण के दौरान लगभग 1.5 कि०मी० मार्ग पी.सी. सी. के पश्चात कंक्रीट का कार्य किया जा चुका है तथा लगभग 1.25 कि०मी० सड़क मार्ग में कंक्रीट का कार्य किये जाने का कार्य प्रगति पर है। उद्योग परिसर के अन्दर मार्ग के किनारे धूल शमन हेतु कुल 55 अद्द वाटर स्पिंकलर्स स्थापित किये जा चुके हैं, जो कि निरीक्षण के दौरान सुचारु रूप से कार्यरत पाये गये। उद्योग की बाउन्ड्रीवाल के किनारे लगभग 20 अतिरिक्त वाटर स्पिंकलर्स स्थापित किया जाना है, जिसे इकाई द्वारा 04 माह में पूर्ण किया जाना प्रस्तावित है।
3	उद्योग में स्थापित वायु प्रदूषण नियंत्रण व्यवस्था के इलेक्ट्रिक कन्ट्रोल पैनल पर पृथक-पृथक एनर्जी मीटर स्थापित किये जाये एवं इनकी रीडिंग की दैनिक लॉगबुक बनाये/मेन्टेन की जाये।	निरीक्षण के दौरान वायु प्रदूषण नियंत्रण व्यवस्था के पैनलों पर पृथक-पृथक एनर्जी मीटर स्थापित पाये गये तथा उक्त एनर्जी मीटर हेतु उद्योग द्वारा लॉगबुक बनायी गयी है एवं मेन्टेन किया जा रहा है।
4	उद्योग परिसर में वायु उत्सर्जन श्रोतों को लक्षित करते हुए पीटीजेड कैमरों की स्थापना अविलम्ब की जाये तथा आई०पी० एड्रेस तथा पासवर्ड इस कार्यालय को उपलब्ध कराया जाये।	उद्योग परिसर में 02 पीटीजेड कैमरा स्थापित कर लिया गया है।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

5	उद्योग को प्राप्त पर्यावरणीय क्लीरेन्स तथा बोर्ड द्वारा निर्गत सहमति पत्र की शर्तों की अनुपालन आख्या प्रत्येक त्रैमास में इस कार्यालय/बोर्ड को आवश्यक रूप से प्रस्तुत किया जाये।	उद्योग को पर्यावरणीय क्लीरेन्स, सीटीई एवं सीटीओ निर्गत किया गया है तथा उसकी अनुपालन आख्या उद्योग द्वारा प्रेषित की गयी है।
6	उद्योग में शून्य उत्प्रवाह निस्तारण हेतु संतोषजनक व्यवस्था की स्थापना किया जाये।	उद्योग परिसर के बाहर किसी भी प्रकार का उत्प्रवाह निस्तारित नहीं किया जा रहा है।
7	उद्योग द्वारा उद्योग परिसर की परिवेशीय वायु गुणता बोर्ड से मान्यता प्राप्त/एन.ए.बी.एल.प्रमाणित प्रयोगशाला से कराकर इस कार्यालय को प्रत्येक माह प्रस्तुत किया जाये।	दिनांक 08.04.2025 को निरीक्षण के दौरान उद्योग परिसर के अन्दर क्षेत्रीय कार्यालय, गोरखपुर प्रयोगशाला द्वारा परिवेशीय वायु गुणता की जाँच की गयी। संलग्न रिपोर्ट के अनुसार पीएम 10 की मात्रा 197.56 माइक्रोग्राम/नार्मलघन मीटर पायी गयी।
8	उद्योग परिसर में वाहनों के आवागमन हेतु प्रयोग किये जाने वाले मार्गों को पक्का (Metalled) नहीं किया गया है।	अनुपालन बिन्दु संख्या 02 के अनुसार।
9	उद्योग परिसर के मार्गों के किनारे धूल शमन हेतु स्थापित वाटर स्पिंकलर संतोषजनक ढंग से कार्य करते नहीं पाये गये।	
10	उद्योग परिसर में कोल एवं आयरन ओर, रेलवे ट्रैक से अनलोडिंग कर खुले परिसर में भण्डारित किया गया है। उक्त सामग्री को भण्डारण हेतु उचित क्षमता का भण्डारण कक्ष स्थापित नहीं किया गया है।	उद्योग परिसर में कोल एवं आयरन ओर, रेलवे ट्रैक से अनलोडिंग कर भण्डारित किये जाने हेतु परिसर के अन्दर 15000 टन पृथक-पृथक क्षमता के 02 एवं 20000 टन क्षमता का 01 अर्थात् कुल 03 कवर्ड शेड स्थापित किये गये हैं।
11	उक्त उद्योग सहजनवां, नगर पंचायत क्षेत्र में आवासीय सीमा के समीप स्थापित होने के कारण उद्योग से सटे आवासीय क्षेत्र के समीप बने चहारदीवारी जो टिन शेड से बनाया गया है, को पूर्ण नहीं किया गया है।	उद्योग से सटे आवासीय क्षेत्र के समीप लगभग 12 फीट ऊँची ब्रिक वाल एवं उसके उपर लगभग 10 फीट ऊँची जी0आई0 शीट की बाउन्ड्री स्थापित की गयी है। इस प्रकार आबादी की तरफ भू-तल से लगभग 22 फीट ऊँची बाउन्ड्रीवाल स्थापित की गयी है। बाउन्ड्रीवाल से सटे लगभग 20 वाटर स्पिंकलर लगाया जाना प्रस्तावित है।
12	उद्योग द्वारा आवासीय क्षेत्र के समीप पूर्ण रूप से हरित पट्टिका विकसित नहीं की गयी है।	उद्योग परिसर के अन्दर एवं आवासीय क्षेत्र के समीप लगभग 10000 वृक्षों की हरित पट्टिका विकसित की गयी है तथा आगामी मानसून सत्र में 5000 वृक्षों की हरित पट्टिका विकसित किया जाना प्रस्तावित है।
13	उद्योग में प्रयुक्त ईंधन एवं ईंधन दहन से जनित राख को उद्योग परिसर में भण्डारित किये जाने के कारण हवा चलने के समय उत्सर्जित होकर वायु मण्डल में निस्तारित होने के कारण परिवेशीय वायु गुणता प्रभावित हो रही है।	उद्योग में ईंधन के जलने से जनित राख को पानी से गीला करके एकत्र किया जाता है तथा नियमित रूप से कवर्ड वाहनों के माध्यम से निचली भूमि की भराई हेतु भेज दिया जाता है। निरीक्षण के दौरान उद्योग प्रतिनिधि को निर्देशित किया गया कि उद्योग से जनित राख को नियमित रूप से गीला रखा जाये तथा परिसर के अन्दर नियमित रूप से पानी का छिड़काव किया जाये ताकि परिवेशीय वायु गुणता प्रभावित न हो।

उपरोक्त तालिका में वर्णित अनुपालन की स्थिति को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 16.04.2025 के माध्यम से अवगत कराया गया है कि बोर्ड द्वारा उद्योग को जारी कारण बताओ नोटिस दिनांक 31.12.2024 के अनुक्रम में उद्योग द्वारा सुधारात्मक कार्यवाही की जा रही है एवं तालिका के बिन्दु संख्या 07 के अनुसार उद्योग परिसर की परिवेशीय वायु गुणता में सुधार आया है।

उपरोक्त को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी, गोरखपुर द्वारा पत्र दिनांक 16.04.2025 के माध्यम से उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर द्वारा प्रेषित प्रत्यावेदन/उत्तर दिनांक 11.04.2025 में शेष कार्यों को पूर्ण करने हेतु उल्लिखित समय सीमा के परिप्रेक्ष्य में कार्य को निर्धारित समय सीमा के अन्दर पूर्ण किये जाने के दृष्टिगत उद्योग से धनराशि रू0 1000000/- (रू0 दस लाख) मात्र की बैंक गारन्टी प्राप्त करते हुये वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए सपठित धारा-21(4) के अन्तर्गत उद्योग के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 31.12.2024 को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए अन्तर्गत निर्देश निर्गत करते हुये कारण बताओ नोटिस को निस्तारित किये जाने किये जाने की संस्तुति आख्या प्रेषित की गयी है।

अतः उद्योग द्वारा प्रस्तुत प्रत्यावेदन/प्रतिउत्तर दिनांक 08.04.2025 एवं पत्र दिनांक 11.04.2025 तथा क्षेत्रीय अधिकारी, गोरखपुर के पत्र दिनांक 16.04.2025 द्वारा प्रेषित आख्या/संस्तुति को दृष्टिगत रखते हुए सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग द्वारा शेष कार्यों को निर्धारित समय सीमा में पूर्ण किये जाने हेतु धनराशि रू0 10,00000/- (रू0 दस लाख) मात्र की बैंक गारन्टी राज्य बोर्ड को प्रेषित करते हुये वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए सपठित धारा-21(4) के अन्तर्गत उद्योग मेसर्स अंकुर उद्योग लिमिटेड (स्टील डिवीजन), सेक्टर-23, गीडा, गोरखपुर के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 31.12.2024 को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-31ए के अन्तर्गत निम्नलिखित निर्देशों के साथ निस्तारित किया जाता है:-

1. नेशनल हाईवे से उद्योग के मुख्य द्वार तक एवं इकाई परिसर के अन्दर समस्त रोड को 03 माह के अन्दर पक्का (Metallic) किया जाना सुनिश्चित किया जाये।
2. उद्योग द्वारा आबादी की तरफ ऊँची की गयी बाउन्ड्रीवाल के किनारे प्रस्तावित 20 अदद वाटर स्पिकलर्स की स्थापना 03 माह के अन्दर पूर्ण किया जाना सुनिश्चित किया जाये।
3. उद्योग परिसर के अन्दर आगामी मानसून सत्र के दौरान पर्याप्त मात्रा में ऊँचे घने प्रदूषण रोधी प्रजाति के वृक्षों का रोपण किया जाना सुनिश्चित किया जाये।
4. उद्योग परिसर में फ्यूजिटिव इमीशन के नियंत्रण हेतु वाटर स्पिकलर्स का सतत् संचालन करते हुये पर्याप्त मात्रा में पानी का छिड़काव किया जाना सुनिश्चित किया जाये तथा उद्योग से जनित राख को पानी से गीला कर कवर्ड वाहन के माध्यम से निस्तारण स्तर पर ले जाया जाये तथा उक्त राख को इस प्रकार से निस्तारित किया जाये कि आस-पास के वातावरण पर कोई प्रतिकूल प्रभाव न पड़ने पाये।

उपरोक्त वर्णित निर्देशों के सम्बन्ध में साक्ष्य सहित पूर्ण विवरण के साथ अपना उत्तर 03 माह के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा उपरोक्त वर्णित निर्देशों का अनुपालन निर्धारित समय सीमा के अन्दर पूर्ण न किये जाने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित के प्राविधानों के अन्तर्गत नियमानुसार कार्यवाही प्रारम्भ कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकांश।

पर्यावरण अभियन्ता
प्रभारी (वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गोरखपुर।
2. वरिष्ठ पुलिस अधीक्षक, गोरखपुर।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्गत निर्देशों के सम्बन्ध में आख्या 01 माह में बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

पर्यावरण अभियन्ता
प्रभारी, (वृत्त-6)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
OA No. 1152 of 2024**

**In the matter of:
Sudhir Kumar Jha**

...Appellant

VERSUS

Central Pollution Control Board & Ors.

...Respondents

VAKALATNAMA

KNOW ALL to whom these present shall come that I/we, **Sh. Nikhil Jalan, Director, Ankur Udyog Ltd.** i.e., the **Respondent No. 2** in the above Petition (s) do hereby appoint and retain:

ADV. KABIR S. GHOSH [D/1559/2015]

having office at **C-360, LGF, Defence Colony, New Delhi 110024**, (herein after called the Advocate/s) to be my/our Advocate in the above noted case authorized him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Advocate or Practitioner, authorizing him to exercise the power and authority conferred upon the Advocate whenever he may think it to do so and to act as Attorney on our behalf.

And I/We the undersigned do hereby authorize the Advocate to verify and confirm all acts done by the Advocate or his substitute and to do all other acts as may be done by me/us to all intents and purposes as if done by me/us.

And I/We undertake that the Advocate or his substitute or our duly authorized agent would appear in the Court on all hearing and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be entitled for the refund of the same in any case whatsoever and if the case lasts for more than 3 years, the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 22 day of April 2025.

Accepted subject to the terms of fees.


Advocate


Client
[I identify the Signature of the Client]



Kabir Ghosh <kabirsagar49@gmail.com>

Service of Reply on behalf of R-2 in OA No. 1152 of 2024 [Sudhir Kumar Jha v. CBCB]

1 message

Kabir Ghosh <kabirsagar49@gmail.com>

Tue, Apr 22, 2025 at 8:03 PM

To: Vishal Arun Mishra <veerbharatofficial@gmail.com>, "sthaviasthana@gmail.com" <sthaviasthana@gmail.com>, pradeepmisra@yahoo.com, ccb.cpcb@nic.in, ceolab@uppcb.com

Dear Sir/Madam,

Please find attached the Reply filed on behalf of the Respondent No. 2 before the National Green Tribunal, Principal Bench, New Delhi in the above captioned matter.

Kind Regards

Kabir S. Ghosh

[Advocate]

C-360, Defence Colony**New Delhi - 110024****(T): 011 4978 7607 | (M) : + 91 9599966048****E-Mail : kabirsagar49@gmail.com****COUNTER AFFIDAVIT R-2 [Sudhir Kr Jha v CPCB].pdf**
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